

Before the National Green Tribunal, Eastern Zone Bench, Kolkata

Original Application No. 222 OF 2024/EZ

S.L. NO. 64 DT. 18/01 YEAR 2025

News item titled "Six killed in accidental blast in Birbhum coal mine" appearing in the Hindu dated 08.10.2024

...Applicant

Affidavit on behalf of the Respondent No.4, the District Magistrate, Birbhum

INDEX

Sl	Particulars	Annexure	Page
1.	Affidavit		2-7
2	Photocopy of the Provisional Grant Order dated 17.10.2022	A	8-16
3	Photocopy of the Environmental Clearance (EC) dated 27.12.2022	B	17-29
4	Photocopy of the Consent to Establish dated 04.01.2023	C	30-33
5	Photocopies of the Consent to Operate dated 27.01.2023 and 13.10.2023, the Environmental Clearance dated 12.10.2023	D	34-67
6	Photocopy of the license dated 21.11.2023	E	68-69
7	Photocopy of the permission dated 06.02.2024	F	70-72
8	Photocopies of the Report dated 12.12.2024	G	73-95
9	Photocopies of the Banker's Cheque paying the Ex-Gratia payment, compensation and one-time assistance	H	96-112
10	Photocopies of the payment proof of Ex-Gratia payment, correspondence dated 30.12.2024 and 02.01.2025	I	113-116

MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD. 12 / 16
EXP DT. 28 02 2024

Filed by.

Mr. Rajib Ray,
Advocate

Bar Association Room No. 13
High Court, Calcutta

Mob- 9830132729/7980422764

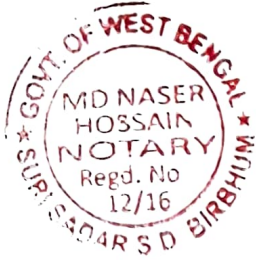
Email: rajib.ray.official123@gmail.com

Before the National Green Tribunal, Eastern Zone Bench, Kolkata

S.L. NO. 64.....DT. 18/01.....YEAR 2025. Original Application No. 222 OF 2024/EZ

News item titled "Six killed in accidental blast in Birbhum coal mine" appearing in the Hindu dated 08.10.2024

...Applicant



Affidavit on behalf of the Respondent No.4, the District Magistrate, Birbhum

I, Shri. Bidhan Chandra Ray, Late Srish Chandra Ray, aged about 55 years, by faith Hindu working for gain as the District Magistrate and Collector, District- Birbhum, having my office at P.O. & P.S. Suri, District Birbhum, West Bengal, PIN 731101, do hereby solemnly affirm and say as under :-

1. That I am the present District Magistrate, Birbhum District, the Respondent No.4 herein. I have made myself acquainted with the facts and circumstances of the case and as such I am competent to swear sign and affirm this affidavit.

2. That, this Affidavit is being affirmed in pursuance to the solemn order dated 03.12.2024 passed by this Hon'ble Tribunal, whereby this Hon'ble Tribunal directed all the respondents to file counter affidavit.

3. That, based on the records/documents, as obtained from different relevant authorities and save and except further modifications /addition/alteration to the said documents/records/agreements /orders as may be available with the competent authority, the answering Respondent No.4 humbly begs to place the following facts, which are pertinent to this matter, for kind consideration of this Hon'ble Tribunal.

- i) It appears from the contents of the Provisional Grant Order No.600-CI/O/MIN/GEN-COL/07/2015(pt.) dated 17.10.2022 issued by the Deputy Secretary, Department of Industry, Commerce and Enterprises, Government of West Bengal that in

M. Hossain
 MD NASER HOSSAIN
 NOTARY
 SURI SADAR COURT BIRBHUM
 REGD 12 / 16
 EXP DT 28 02 2026
 18/01/25

terms of the Allotment Order No.103/8/2015/NA dated 31.03.2015 of the Ministry of Coal, Government of India, mining lease for an area of 47.65 Hectares in respect of Gangaramchak and Gangaramchak-Bhadulia Coal Mine (hereafter called "the Coal Mine") in the district of Birbhum was executed between the West Bengal Power Development Corporation Limited (hereafter called "the WBPDC") and the State Government of West Bengal on 04.08.2015. It further appears there-from that the total project area of the Coal Mine is 186.42 Hectares, out of which mining lease was already executed for 47.65 Hectares and provisional Grant Order was earlier issued in respect of 101.77 Hectares and now the Provisional Grant Order for the remaining 37 Hectares has been issued vide the said Grant Order dated 17.10.2022.



Photocopy of the said Provisional Grant Order dated 17.10.2022 is annexed hereto and marked as Annexure- "A".

- ii) That, the WBPDC has obtained the requisite Environmental Clearance (EC) dated 27.12.2022 from the MoEFCC for expansion of the said opencast coal mine project from production capacity from 1.00 MTPA to 1.2 MTPA with the total project area of 186.42 Hectares.

Photocopy of the said EC dated 27.12.2022 is annexed hereto and marked as Annexure- "B".

- iii) That, the Consent to Establish dated 04.01.2023 was issued by the West Bengal Pollution Control Board (WBPCB) for the said project for expansion of open cast mining capacity from 1.0 MTPA to 1.2 MTPA over the total project area of 186.42 Hectares.

M. Hossain
 MD NASER HOSSAIN
 NOTARY
 WEST BENGAL COURT BIRBHUM
 REGD. 12 / 16
 18/01/23

Photocopy of the said Consent to Establish dated 04.01.2023 issued by the WBPCB is annexed hereto and marked as Annexure- "C".

- iv) That, the WBPDCCL has obtained the Consent to Operate dated 27.01.2023 from the WBPCB for the said coal mine project with the production capacity of 16666.67 MTPA. However, the WBPDCCL further obtained Environmental Clearance (EC) dated 12.10.2023 from the MoEFCC for expansion of production capacity in the said coal mine project from 1.2 MTPA to 3.0 MTPA. The WBPCB has further issued the Consent to Operate dated 13.10.2023 to the WBPDCCL with validity till 31.07.2026 with the production capacity of 1.8 Million Ton per annum.



Photocopies of the aforesaid Consent to Operate dated 27.01.2023 and 13.10.2023, the Environmental Clearance dated 12.10.2023 are annexed hereto and marked as Annexure- "D" collectively.

- v) That, the WBPDCCL has also obtained the explosive license dated 21.11.2023 for use of nitrate mixture and detonators from the competent authority in the said coal mine project.

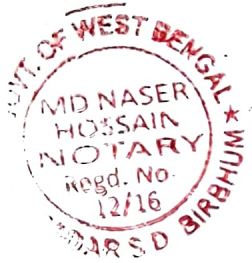
Photocopy of the said license dated 21.11.2023 is annexed hereto and marked as Annexure- "E".

- vi) That, the WBPDCCL also obtained permission dated 06.02.2024 to conduct controlled deep hole blasting in the said coal mine project from the Directorate General of Mines Safety, Eastern Zone, Sitarampur.

Photocopy of the said permission dated 06.02.2024 for controlled deep hole blasting is annexed hereto and marked as Annexure- "F".

M. Hossain
 MD NASER HOSSAIN
 NOTARY
 SURI SADAR COURT BIRBHUM
 REGD. 12 / 16
 EXP. DT. 31.07.2026
 18/01/25

4. In this backdrop, it is submitted that as per the report obtained from the Police authority, an accidental incidence of explosion took place on 07.10.2024 in the said coal mine. Pursuant to a written complaint lodged by one Mahadeb Marandi, the jurisdictional Lokepur Police Station initiated Lokepur P.S. Case No.75/2024. The Police authority cordoned the Place of Occurrences (P.O.) and seized the exploded vehicle bearing Registration No. JH02AM2688. The Police authority further examined the available witnesses and recorded their statements under section 180 of the BNSS. As per the examination of the witnesses, the Police Authority prima facie found that on 07.10.2024 at about 10.30 Hrs., the explosion in issue took place in an explosive loaded vehicle which was engaged for the purpose of digging to extract coal from the said coal mine. The said accidental explosion took tolls of eight lives and three persons sustained severe injuries. It is pertinently submitted that out of these eight deceased, six of them were residents of the district of Birbhum and the rest two deceased were residents of the district of Paschim Bardhaman at the material time of the incidence.



5. It is further submitted that the Scientific Officer of the Regional Forensic Science Laboratory, Durgapur, after visiting the place of occurrence, was of the prima facie view, inter alia, that the cause of the said unfortunate incidence might be due to mishandling of the explosive components (detonators) which was accidental in nature and there is possibility that the explosive devices exploded due to heat generated by the mechanical cause like friction while unloading the cardboard cases of detonators.

6. That, the WBPDC, vide Office Order No.PDC-CMD-024-28 dated 08.10.2024, has formed an enquiry committee to conduct an enquiry over the said incidence. The Deputy Controller of Explosives, East Circle, Petroleum and Explosives Safety Organization (PESO) has visited the site and examined the articles namely Nonel 25/450 (Make: Solar) and Eclectic Detonator seized from the incidence site and destroyed the same safely for the safety of public and property in terms of Rule 129 of the Explosives Rules 2008. The Director

MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD 12/16
EXP DT 28 OCT 2026
18/10/25

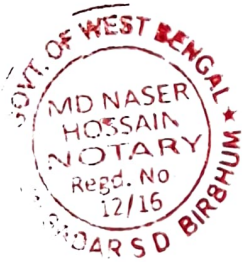
General of Mines Safety (DGMS), Eastern Zone Sitarampur has initiated an enquiry over the said incidence under section 23(2) of the Mines Act.

Photocopies of the Report dated 12.12.2024 together with the accompanying annexure, as obtained from the Superintendent of Police, Birbhum, are collectively annexed hereto and marked as Annexure- "G".

7. That, an ex-gratia payment of Rs. Twenty Lakhs to each of the next kin of the bereaved families of the eight deceased has been paid by the Goquest Solution Private Limited, the Ming Developer and Operator (MDO) engaged by the WBPDCCL for the purpose of mineral excavation in the said coal mine. Further, the said MDO also paid a compensation of Rs. Ten Lakhs to each of the next kin of the bereaved families of six deceased and payment of such compensation amount will be disbursed to the next kin of the remaining two deceased by the MDO once their DNA reports reach. The said MDO has taken full responsibilities of medical treatment of the three injured persons and borne out their medical treatment expenses. Apart from that, a one-time financial assistance of Rs. Five Lakhs to each of the three injured persons has also been paid by the said MDO. Further, the MDO has been continuing payment of monthly salaries to the three injured persons.

Photocopies of the Banker's Cheque paying the aforesaid ex-gratia payment, compensation and one-time assistance, are collectively annexed hereto and marked as Annexure- "H" collectively.

8. On the other hand, an amount of Rs. Two Lakhs as Ex-gratia grant has been paid by the District Administration to each of the next kin of the six deceased. It is further submitted that the answering respondent No.4 has made a correspondence being No.410/DMD/BIR dated 30.12.2024 with the Department of Home and Hills Affairs, Government of West Bengal for employment assistance on compassionate ground to one of the family members of the said six deceased who were residents of the district of Birbhum. It is further submitted that one of the rest two deceased being



M. Hossain
 MD NASER HOSSAIN
 NOTARY
 SURI SADAR COURT BIRBHUM
 REGD. 12 / 16
 EXP. DT. 28.02.2026
 18/01/25

residents of Paschim Bardhaman, has submitted application for compassionate appointment before the answering respondent no.4 and her application has been forwarded to the jurisdictional District Magistrate of Paschim Bardhaman district for taking necessary action.

Photocopies of the payment proof of the Ex-Gratia payment to the next kin of the six deceased, the aforesaid correspondence dated 30.12.2024 and 02.01.2025 are annexed hereto and marked as Annexure- "I" collectively.

9. The answering respondent no.4 craves leave of this Hon'ble Tribunal to file supplementary affidavit in future, if so necessary.

10. The statements made in paragraphs 1 to 8 are information derived from the available records, which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

Prepared in my office


Advocate




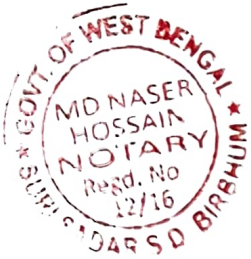
Deponent
District Magistrate
&
Collector, Birbhum

Identified by me
Sh. Alauddin
18.01.2025

SK. ALAUDDIN
Advocate
SURI JUDGE'S COURT
Enrollment No.-WB-1528/1983

SOLEMNLY affirmed on
18. day of January 2025
by deponent Bidhan
Chandra Ray identified by
SK. Alauddin Adv.


MD NASER HOSSAIN
NOTARY
SURI SADAR COURT BIRBHUM
REGD 12/16
EXP DT 28 02 2026
18/01/25



Annexure - "A"

8



Government of West Bengal
Department of Industry, Commerce and Enterprises
MINES BRANCH
4, Abanindranath Tagore Sarani (Camac Street)
Kolkata - 700 016

No.: 600-CI/O/MIN/GEN-COL/07/2015(Pt.)

Date:- 17/10/2022

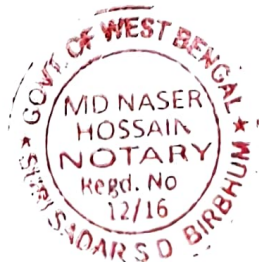
From: The Deputy Secretary
to the Government of West Bengal

To : The Chairman & Managing Director
West Bengal Power Development Corporation Ltd.
Bidyut Unnayan Bhaban, 3/C Block-LA,
Sector-III, Bidhannagar, Kolkata-700098

Sub: Grant of long term Mining Lease for Coal in favour of West Bengal Power Development Corporation Ltd. over an area of about **37Ha** (approx) in respect of Gangaramchak & Gangaramchak-Bhadulia Coal Mine located in villages Gangarampur, Bastabpur, Bhadulia, Sahebpur & Ahamedpur, Taluqa- Khoirasol, District Birbhum.

Sir,

I am directed to refer to your application No. PDC-CMD-022-054 Dt. 22/07/2022 on the subject mentioned above and to state that in exercise of the powers conferred by sub-section (3) of section 10 of the Mines and Minerals (Development and Regulation) Act, 1957 with the prior approval of the Government of India, Ministry of Coal under sub-section (1) of Section 5 of the said Act, the Governor has been pleased to consider grant of mining lease for Coal in respect of the under mentioned area for a period of 26 (twenty-six) years in favour of West West Bengal Power Development Corporation Ltd. in terms of **Allotment Order no. 103/8/2015/NA dt. 31/03/2015** of the Ministry of Coal, Government of India and in continuation of this Deptt.'s Provisional Grant Order No. 490-CI/O/MIN/GEN-COL/07/2015 (Pt.) Dt. 04/09/2019 which was partly modified vide Order No. 23- CI/O/MIN/GEN-COL/07/2015 (Pt.) Dt. 16/01/2020 excluding the area of **37 HA** (area for OB dumping and allied activities) from the original grant area of 138.77 HA on account of non-obtainment of necessary clearance including certificate of non-coal bearing, subject to fulfillment of and compliance with the following conditions and execution of an Indenture of lease in terms of relevant provisions of law within a period of **two (2) years** from the date of issue of this order.

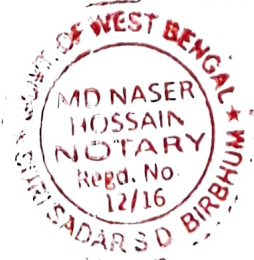


Sl.No	Mouzas	LRPlot No(s).	Area Required (in acres)	Area Required in HA
1	GANGARAMPUR-62	147	69.45	28.11
2	SAGARBHANGA-63	36	21.97	8.89
Total Land Required For OB And Infrastructure			91.42	37

The Total Project Area is 186.42 Ha. Mining Lease for an area 47.65 Ha (non-forest) in respect of Gangaramchak & Gangaramchak-Bhadulia Coal Mine was executed between WBPDC and State Government in the then C&I Deptt. on 04/08/2015. Earlier Provisional Grant Order was issued for an area of 101.77 Ha and now Provisional Grant Order is being issued for an area of 37 Ha for OB dumping and Mine Infrastructure Development Works. Subsequently all these areas will be merged at the time of execution of Lease Deed. The total project area consists of mining area, safety zone, OB dumping area, areas for setting up mining infrastructure, establishment of rehabilitation colony etc. The present application for Grant Order of 37 Ha, which is earmarked for OB dumping, needs to be included in the mining lease hold area following MMDR Amendment Act, 2016. *Hence, this Grant Order is issued in respect of the same project for the purpose of OB dumping and subsequently, on submission of all statutory clearances and compliance of all terms & conditions a single mining lease may be granted on execution of an indenture of mining lease over the total area of (47.65+101.77+37) or 186.42 Ha merging all lease and grant orders.*

1.

- (a) The Corporation shall have to raise annually a minimum quantity of Coal from the mining area as per mining plan approved by the Ministry of Coal, Government of India and give a written undertaking to that effect and also to incorporate a clause to that effect in the Indenture of lease to be executed;
- (b) The Corporation shall have to deposit a sum of Rs. 1,000.00 (Rupees One Thousand) only on account of preliminary expenses for the mining lease under the head "0853-Non-Ferrous Mining and Metallurgical Industries-00-102-Mineral Concession Fees, Rent and Royalties-001-Mineral Concession Fees-16-Other Fees" and such further sums on this account as may later-on be asked for by the Government within one month from the date of demand of such deposit;



- (c) The Corporation shall be required to deposit a sum of Rs. 10,000/- (Rupees Ten thousand) only, before execution of the lease, as security for due observance of the terms and conditions of the lease under the head "K-Deposits and advances (b)-Deposits not bearing interests-8443-Civil Deposits-00-103-Security Deposits-001-Earnest/Security Money-07-Deposits" which shall be refundable after expiry of the period of the lease , unless the whole or a part of it is withheld and/ or forfeited by the Government, for any default on the part of the company including default in payment of amount due to the Government.
- (d) Terms and conditions as proposed in Allotment Order no. 103/8/2015/NA dt. 31/03/2015 have to be incorporated in form 'K' of the mining lease before the same is executed between the State Government and the allocatee company.
- (e) The corporation shall take all necessary precautions regarding safety of mine workings, persons deployed therein and shall take such other measures in the interest of overall safety and welfare of the workers as may be specified from time to time and in compliance with the statutory and other requirements.
- (f) Additional land, if needed to be acquired, shall not encroach on any other coal block;
- (g) Allocation/mining lease of the coal block will be liable to be cancelled, inter alia on the following grounds:
- (i) Unsatisfactory progress in the development and execution of coal mining project.
 - (ii) Breach of any of the conditions as specified in the Allotment Order.
 - (iii) Any activity, if found to be detrimental to public order/ public hygiene/ environmental protection/ ecological balance.
- (h) The block boundary of the Coal Mine, as per the approved mining plan, is detailed below and the same has to be incorporated in the Indenture of lease:
The Gangaramchak & Gangaramchak-Bhadulia Coal Mine covers an area of about 186.42 Hectares. The geographic location of the mine is given below:

Latitude : 23°48'30" (N) - 23°49'25" (N) and



11

Longitude : 87°12'30" (E) – 87°13'50" (E)

The limits of this block are as follows:

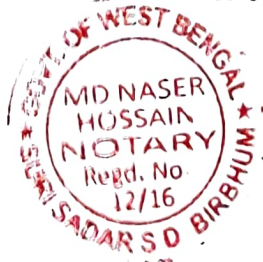
On the North by: Part of Mouza Sagarbhanga and Ahmedpur

On the South by: Part of Mouzas Gangarampur, Bhadulia and Bastabpur

On the East by: Part of Mouzas Ahmedpur, Bhadulia and Sahebpur

On the West: Part of Mouza Gangarampur

2. The corporation will be required to incorporate the above conditions in the Indenture of lease in addition to the terms and conditions stipulated in the Allotment Order and also letter of approval of mining plan when the same is executed between the State Government and West Bengal Power Development Corporation Ltd. and a copy of Lease Deed to be sent to the Ministry of Coal for information and necessary record.
3. The corporation will be required to prepare draft Mining Lease Deed in durable papers neatly. While preparing the draft Mining Lease, care should be taken to leave sufficient space in between two lines in order to permit, if necessary, corrections therein. The draft Mining Lease Deed should also be compared very carefully before submission thereof to the State Government for approval.
4. The corporation is required to submit in compliance with this order a draft Mining Lease Deed, together with a Treasury Challan of Rs. 1,000/- (Rupees One Thousand) only, on account of Preliminary Expenses and other particulars stated afore to this Department within *a period of 2 (two) months* from the date of issue of this order.
5. (i) The deed of lease, after execution shall be registered by the allottee corporation at their own costs; the corporation is not authorized to start any mining operation in the allocated mining area before registration of the lease deed and also fulfillment of other criteria as required under the extant Laws and Rules in this regard.



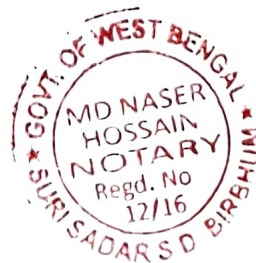
12

(ii) In the event of non-execution of the lease deed within the stipulated period in compliance with the aforesaid conditions, the order, sanctioning the lease, shall be liable to be revoked.

6. This Grant Order is also subject to the following conditions:-

A. Specific Conditions

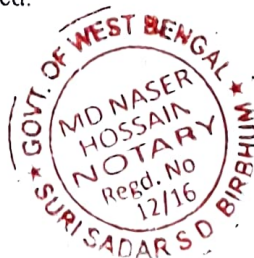
- (i) No mining operation shall be undertaken in the forest land until clearance has been obtained under the provisions of FC Act, 1980 and Environment Clearance as required under the Environmental Impact Assessment Notification, 1994 as amended up-to-date. Both the clearances are to be obtained from the M.O.E.F & C.C., Government of India and submitted to the State Government for further necessary action.
- (ii) No mining operation in the mining area shall be undertaken till the consent of the land owners has been obtained for the granted area in question as per M.M.D.R. Act, 1957 and M.C. Rules, 1960 and till the land is transferred to the allottee corporation after completion of the process of acquisition of land in the prescribed manner where such acquisition is involved and long term settlement is obtained in respect of Land Vested with the Government from the competent authority and compliance of such other directions of the Government as may be specified in due course and the process has to be completed before the indenture of lease is executed.
- (iii) The Corporation is also required to submit Rehabilitation and Resettlement Package (R. R. Package) duly approved by the competent authority before execution of the Indenture of Lease. The Corporation is also required to submit all the required documents with regard to compensation etc. in compliance with the provisions of Rule 72 of the M.C. Rules, 1960 before the execution of the Lease Deed.
- (iv) The corporation shall comply with the terms and conditions as contained in the Allotment Order No. F. No. 103/8/2015/NA dt. 31/03/2015



- (v) The corporation shall also comply with the terms and conditions as specified in the environment clearance for the Gangaramchak & Gangaramchak-Bhadulia as and when it will be issued from the M.O.E.F & C.C, Government of India.
- (vi) The allottee corporation shall carry on coal mining in mining area in accordance with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957, Mineral Concession Rules, 1960 and any other applicable laws.
- (vii) Mining operations in mining area shall be undertaken in accordance with the approved mining plan bounded by area which shall not encroach upon any adjacent coal block/mine.
- (viii) Any violation of any of the terms and conditions shall render the lease liable to be cancelled.
- (ix) The coal mining activities must be commenced within one month after execution of lease deed.
- (x) The corporation will be required to submit before execution of mining lease, the necessary clearance certificates from the competent authority whenever necessary under the relevant Acts/ Rules & Environment Protection Act, 1986, Environmental Impact Assessment Notification, 1994 and its subsequent amendments and any other law/ Rules/ Regulations/ Government Orders in force or issued from time to time.
- (xi) No mining operation in mining area will be taken up till submission of 'No Objection Certificate' regarding Exploration Permission for use of explosive issued by the Indian Bureau of Mines, Government of India and "No objection" issued by the State Government;

B. General Conditions

- (i) This grant order is also subject to the following conditions and should be fulfilled at the time of submission of draft Mining Lease Deed.



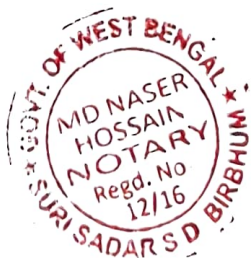
14

- (a) The Corporation will have to submit valid and up-to-date I.T.C. and G.S.T certificates from the Competent Authority in original.
- (b) The Corporation will have to submit Royalty Clearance Certificate from the Competent Authority in original.
- (ii)
- (a) In the event it is subsequently detected that the entire area or a part of the area granted in Mining Lease falls within 'FOREST' or is covered by any prohibitory Act/ Rules/ Regulation/ Government Orders the company will forthwith surrender the lease to the Government and the corporation will have no claim for compensation for such surrender of lease;
- (b) For actual operation of quarrying or digging 10 (ten) yards clear margin shall be kept from the outer boundary of the adjacent plot or plots and maintained throughout the operation and the company shall have to give a written undertaking to the effect.
- (c) During the period of the lease, the State Government in the Industry, Commerce and Enterprises Department/ or any agency/ body authorized shall have the authority to stop Mining in case it is detected that mining will be prejudicial to public safety/ mines safety/hazardous to environment and/ or over all climatic/ geographical interest.
- (d) The Corporation will have to make such precautionary measures, as may be necessary or prescribed by the Government, the company as to prevent danger and damage to the lives and properties of private persons and of public as well;
- (e) The State Government shall have the authority to cancel or revoke or alter at anytime, the Mining Lease either on bed or foreshore of any river in the interest of river management and/ or protection or environment or elsewhere on the recommendation of the concerned Department of the Government or otherwise after observing due process.



- (f) No Mining operation in mining area at any point within a distance of 200 (two hundred) meters from any hydraulic structure, bridge, reservoir, canal, road, other public works or buildings shall be allowed except with the previous permission in writing of State Government in Irrigation and Waterways Department and/ or Public Works (Roads) Department and subject to such technical vetting as may be considered necessary by the Government;
- (g) No Mining in mining area shall be allowed within specified distance of road bridges within which Mining/ excavation/ quarrying etc. has been banned by the State Government by Notification/ Orders/ directions issued from time to time in the interest of safety of the bridge concerned.
- (h) Extraction of minerals should be done beyond a distance of at least 5 (five) kilometers from the barrage axis/ dam axis so far as river/ stream if any, close thereby/ vicinity exists.
7. The Corporation is requested to submit a sketch map showing the plot wise granted area along with a pathway distinctly and duly vetted by the District Land and Land Reforms Officer, Birbhum along with the draft mining lease deed to this Department.
8. The Corporation is requested to submit a Geo-reference Map distinctly demarcated boundary of the granted area containing geographical co-ordinates duly vetted by CMO/DL & LRO concerned.
9. The Corporation is not authorized to take up any mining operation in mining area till submission of Environmental Clearance Certificate from the Government of India, approved mining Plan and execution of lease deed as also fulfillment of other statutory terms and conditions.

This is issued with the approval of the Competent Authority of this Department.



16

Yours faithfully,



Deputy Secretary
to the Government of West Bengal

No.: 600/1(6)-CI/O/MIN/GEN-COL/07/2015(Pt.)

Date: 17 10 2022

Copy forwarded for kind information and necessary action to:

1. The Secretary, Ministry of Coal, Government of India, Shastri Bhawan, New Delhi
2. The D.M.M., W.B., 4, Abanindranath Sarani (Camac Street), Kolkata- 16
3. The D.L.L.R.O., Birbhum, P.O. & Dist. Birbhum
4. The Chief Mining Officer, W.B. Court Road, Asansol, Dist. Birbhum
5. The Director General of Mines Safety in India, P.O. & Dist. Dhanbad, Jharkhand
6. P.A. to Secretary, Industry, Commerce and Enterprises Department



Deputy Secretary

Annexure - "B"

17

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Director (Mining)
THE WEST BENGAL POWER DEVELOPMENT CORPORATION
LIMITED
WBPDC
BIDYUT UNAYAN BHAVAN
SALLAKE
SECTOR - III
LA BLOCK,,Birbhum,West Bengal-700106

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/WB/CMIN/400339/2022 dated 16 Sep. 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22A001WB110929 |
| 2. File No. | J-11015/375/2006-IA-II(M) |
| 3. Project Type | Expansion |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | GANGARAMCHAK & GANGARAMCHAK -BHADULIA COAL MINE |
| 7. Name of Company/Organization | THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED |
| 8. Location of Project | West Bengal |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 27/12/2022

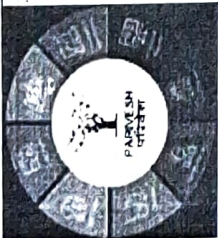
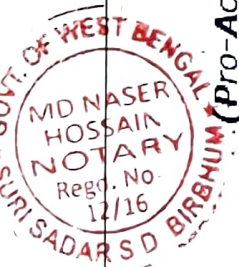
(e-signed)
Lalit Bokolia
Scientist F
IA - (Coal Mining sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)



File No. J-11015/375/2006-IA-II(M)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan,
 Jorbagh Road, N Delhi - 3
 Email: lk.bokolia@nic.in; Tel: 011-20819417

Dated: 27th December, 2022

To,

M/s The West Bengal Power Development Corporation Limited
 Plot 3/c, Bidyut Unnaykan Bhaban,
 Block, Sector III, Bidhannagar
 District - Kolkata - 700098 (West Bengal)
 Email: c.goswami@wbpdcl.co.in

Sub: Expansion of Gangaramchak & Gangaramchak - Bhadulia Opencast Coal Mine from production capacity of 1.00 MTPA to 1.2 MTPA (20%) with total project area of 186.42 ha (Mine Lease Area is 150 ha) by M/s The West Bengal Power Development Corporation Limited located at village Bastabpur, Tehsil Khoyrasole, District Birbhum (West Bengal) - For Environmental Clearance (As per O.M. dated 11.04.2022-Stage I)

reg.

This has reference to your online proposal No. IA/WB/CMIN/400339/2022 dated 16th September, 2022 for grant of Environmental Clearance to the above project.

2. The Ministry of Environment, Forest and Climate Change has considered the application. It is noted that the proposal is for grant of Environmental Clearance to Expansion of Gangaramchak & Gangaramchak - Bhadulia Opencast Coal Mine from production capacity of 1.00 MTPA to 1.2 MTPA with total project area of 186.42 ha by M/s The West Bengal Power Development Corporation Limited located at village Bastabpur, Tehsil Khoyrasole, District Birbhum (West Bengal)

The project/activity is covered under category 'A' of item 1(a) 'Mining of Minerals' the Schedule to the EIA Notification, 2006 since General Conditions is applicable.

3. The proposal was considered by the sectoral Expert Appraisal Committee (EAC) in its 35th EAC Meeting on 26-27 September, 2022 and 37th meeting held during 17 - 18 November, 2022, through Video Conferencing. The details of the proposal, as ascertained from the proposal documents and as revealed from the discussions held during the meetings, are given as under:

- (i) The project area is covered under Survey of India Topo Sheet No 73M/1 and is bounded by the geographical coordinates ranging from latitudes 23°48'20.812"N to 23°49'28.016"N and longitudes 87°12'20.292"E to 87°13'52.172"E.
- (ii) Coal linkage of the project is proposed for STPS, Santaldih, Purulia district, KTPS, Mecheda, Purba Medinipur district, BKTPP, Bakreswar, Birbhum district, BTPS, Tribeni, Hoogly

district, SgTPP, Manigram, Murshidabad district will be use to meet various demand of power for development of the core segment such as Steel and Aluminum sector.

- (iii) Joint venture cartel has been formed: NA
- (iv) Project does not fall in the Critically Polluted Area (CPA), where the MoEF & CC's vide its OM dated 13th January, 2010 has imposed moratorium on grant of environment clearance.
- (v) Employment generation: Employment to 300 persons will be provided from the project.
- (vi) The project is reported to be beneficial as it will help in overcome the power demand of the country, India needs several power projects to be implemented. Till date, India's 60% power demand is fulfilled through thermal power generation. The growing demand of power for development of the other core segment such as Steel and Aluminum sector need for implementation of new power plants are inevitable. There is huge demand of coal in West Bengal for Power generation and other utility. Thus, wining of coal at the rate of 1.50 MTPA from this project is highly essential.
- (vii) Earlier, the environment clearance to the project was obtained under EIA Notification, 14th September, 2006 and its amendments vide Ministry's letter No J-11015/375/2006-IA.II (M) dated 17.05.2007 and Transfer of EC vide letter dated 20th December, 2018 for 1.0 MTPA in mine lease area of 150 ha.
- (viii) As per Office Memorandum F No IA3-22/10/2022-IA.1 11 (E177258) dt. 07.05.2022, the application is exempted from public hearing and EIA report has been prepared and being submitted as per standard TOR.
- (ix) Total mining lease area as per block allotment is 150 ha. Mining Plan (Including Progressive Mine Closure Plan) has been approved by the Ministry of Coal on 26.09.2019.
- (x) The land usage pattern of the project is as follows:

Pre-mining land use details

(Area in Ha)

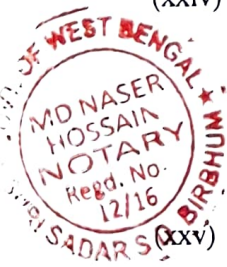
S. No.	Land Use	Within ML Area(ha)	Outside ML Area (ha)	Total
1	Agricultural Land	-	--	18.42
2	Forest land			101.77
3	Waste land			64.58
4	Grazing land			-
5	Surface Water bodies			1.65
6	Settlements			
7	Other (Specify)			

Post Mining

S. No.	Type	Total area	Reclaimed Area	Un-reclaimed Area
1	External/ Quarry Area :	-		0
	(a) Backfilled Areas	84.93	84.93	0
	(b) Excavated Void	49.60	49.60	0
3	External Dump	12.78	12.78	0
4	Safety Zone	8.01	0	0
5	Road and Infrastructure	6.80	0	0
6	Garland Drains	2.29	0	0

7	Embankment	0.54	0	0
8	Others	21.47	3.13	18.34

- (xi) Total geological reserve reported in the mine lease area is 10.5801 MT with 9.15 MT mineable reserves. Out of total mineable reserve of 9.15 MT, 9.15 MT are available for extraction. Percent of extraction is 45 %.
- (xii) 1 seam with thickness 4.58 m are workable. Grade of coal is G8 – G12, stripping ratio 1:5 while gradient is 4 to 6 degree.
- (xiii) Method of mining operations envisages by opencast mechanized method.
- (xiv) Life of mine is 04 years.
- (xv) The project has 1 external OB dumps in an area of 12.78 ha with 30 m height and 3.86 Mm³ of OB. 2 internal OB in an area of 86.73 ha with 43.08 Mm³ of OB is envisaged in the project.
- (xvi) Total quarry area is 134.53 ha out of which backfilling will be done in 84.93 ha while final mine void will be created in an area of 49.60 ha with a depth of 73 m. Backfilled quarry area of 8.87 ha shall be reclaimed with plantation. Final mine void will be converted 49.60 ha.
- (xvii) Transportation of coal has been proposed by in mine pit head, from surface to siding by Road and at sidings by Road and Rail.
- (xviii) Reclamation Plan in an area of 134.53 ha, comprising of 12.78 ha of external dump, 84.93 ha of internal dump and 31.53 ha of green belt.
- (xix) 101.77 ha of forest land have been reported to be involved in the project. Approval under the Forest (Conservation) Act, 1980 for diversion of 101.77 ha of forest land for a non-forestry purpose has been obtained vide MoEF&CC letter no 8-45/2018-FC, dated 10th April 2019.
- (xx) Please mention any National Parks, Wildlife Sanctuaries and Eco-Sensitive Zones fall within 10 km boundary of the project. : Not Applicable
- (xxi) Wildlife conservation plan for schedule – I species has been submitted to: No Schedule- I species have been found.
- (xxii) The ground water level has been reported to be varying between 3.90 m BGL to 17.75m BGL during pre-monsoon and between 2.90 m BGL to 15.50 m BGL during post-monsoon. Total water requirement for the project is 80 KL.
- (xxiii) Application for obtaining the approval of the Central Ground Water Authority for Ground Water Clearance has been submitted on 07.11.2006.
- (xxiv) According to the Office Memorandum File no-IA3-22/10/2022-IA.III dated 11th April 2022 of MoEF&CC, Public hearing/Public consultation is exempted for the expansion project (up to 50% expansion) and F No IA3-22/10/2022-IA.III (E177258) dt. 07.05.2022 where no additional land acquisition or forest land diversion are involved. Thus, submission of draft EIA/EMP report at State Pollution Control Board is not required. Hence present EIA report is does not attract the provisions of the Public Consultation.
- (xxv) Hinghlo canal is passing at a distance of 0.77 km in west direction from project site. The canal will be/not be diverted in consultation with the Water Resource Department of the State Government.
- (xxvi) Regular monitoring of ambient air quality is being carried out on fortnightly basis. The documented report is submitted to Regional office of State pollution control Board and also to regional office of MoEF&CC along with half yearly EC compliance report. In general, the results of ambient air quality monitoring data were found within prescribed limits except few aberrations which can be attributed to the specific local conditions during the day of sampling.



- (xxvii) No court cases, violation cases are pending against the project of the PP.
- (xxviii) The project does not involve violation of the EIA Notification, 2006 and amendment issued there under. The coal production from the mine was started from the year 2007 onwards. No excess production of coal from the sanctioned capacity has been realized since the commencement of mining operations.
- (xxix) No R & R is applicable for this proposal.
- (xxx) Total cost of the project is Rs. 76.67 crores. Cost of production is Rs 76.67 crores /-, CSR cost is Rs. 15.5 Lakhs, R&R cost is not applicable. Environment Management Cost is Rs 297.72 Lakhs; Capital Rs. 88.62 Lakhs Recurring Rs. 209.10 Lakhs of all years.
- (xxxi) Consent to operate (CTO) was obtained from the State Pollution Control Board on 01.08.2021 and is valid till 31.07.2026.

4. The Expert Appraisal Committee in its 37th EAC meeting held on 17-18 November, 2022 through Video Conferencing has recommended the project for grant of Environment Clearance (EC). Based on recommendations of the EAC, Ministry of Environment, Forest and Climate Change hereby accords approval for Environment Clearance (EC) to **Expansion of Gangaramchak & Gangaramchak - Bhadulia Opencast Coal Mine from production capacity of 1.00 MTPA to 1.2 MTPA with total project area of 186.42 ha (Mine Lease Area – 150 ha) by M/s The West Bengal Power Development Corporation Limited located at village Bastabpur, Tehsil Khoyrasole, District Birbhum (West Bengal)**, under the provisions of the Environment Impact Assessment Notification, 2006 and subsequent amendments/circulars thereto subject to the compliance of the following terms & conditions / specific conditions in addition to the standard environmental conditions notified by the Ministry as under :-

- (i) PP to obtain the CTO for production of 1.2 MTPA production capacity from SPCB.
- (ii) PP shall complete the work of ETP within 4 months and obtain the CTO by April 2023 with submission of performance report to IRO.
- (iii) PP shall comply all the conditions stipulated by Ministry's EC vide its letter no. J-11015/375/2006-IA.II (M) dated 17th May 2007 and complete the non-compliance within 3 months.
- (iv) Mining shall be carried out only by surface miners for the project (as proposed) and silo loading till railway siding through in-pit conveyor should be installed to avoid road. No road transportation shall be conducted.
- (v) PP to install 1 more continuous ambient air quality monitoring stations at suitable locations preferably village side and with consultation of SPCB. The real time data so generated shall be uploaded on company website. In addition, data should also be displayed digitally at entry and exit gate of mine lease area for public display.
- (vi) PP shall install fixed fog cannon (mist sprayer) all along the haul road till CHP, Railway siding and OB Dump area and accordingly sufficient number of fog cannons (not less than 10 nos.) with 40 mts jet length shall be installed within 6 months. It should be ensured that air pollution level confirm to the standards prescribed by the MOEFCC/CPCB.
- (vii) PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.

- (viii) PP to obtain its pending groundwater clearance within 3 months from Ground Water Board/CGWA.
- (ix) PP to develop an ECO park with separate area of 5 ha for medicinal and herbal species within two years.
- (x) Top soil should be stored separately at marked area and necessary vegetation shall be maintained to avoid any entrainment of dust.
- (xi) Progressive backfilling of mine and progressive reclamation of OB dump shall be done.
- (xii) Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEFCC.

4.1 The grant of environmental clearance is further subject to compliance of the Standard EC conditions applicable coal washery as under

(a) Statutory compliance

(i) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.

(ii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

(iii) The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of Schedule-I species in the study area).

(iv) The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

(v) The project proponent shall obtain the necessary permission from the Central Ground Water Authority.

(vi) Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.

(b) Air quality monitoring and preservation

(i) Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical

features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.

(ii) The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.

(iii) Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM₁₀/PM_{2.5}) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.

(iv) The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.

(v) Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.

(vi) Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.

(vii) Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.

(c) Water quality monitoring and preservation

(i) The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.

(ii) The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.

(iii) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year

i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.

(iv) Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.

(v) Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.

(vi) Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.

(vii) Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).

(viii) Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP /STP needs to be provided.

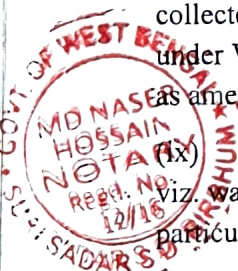
(ix) The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.

(x) The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.

(xi) The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

(d) Noise and Vibration monitoring and prevention

(i) Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of



HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.

(ii) Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.

(iii) The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

(e) Mining Plan

(i) Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.

(ii) Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).

(iii) No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.

(iv) Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

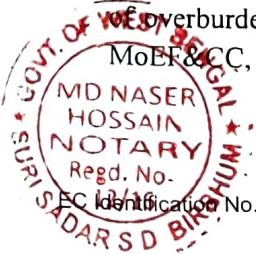
(f) Land reclamation

(i) Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).

(ii) The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.

(iii) The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.

(iv) Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.



Ujjwal

26

(v) Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.

(vi) The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

(g) Green Belt

(i) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.

(ii) Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.

(h) Public hearing and Human health issues

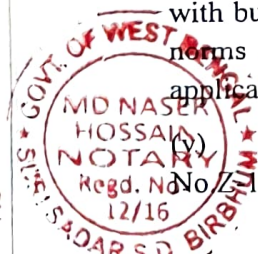
(i) Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.

(ii) The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.

(iii) Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.

(iv) Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.

(v) The project proponent shall follow the mitigation measures provided in this Ministry's OM No. 1013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on



27

habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

(i) Corporate Environment Responsibility

(i) The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.

(ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

(iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

(iv) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

(j) Miscellaneous

(i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

(ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

(iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

(iv) The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

(v) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

(vi) The project proponent shall follow the mitigation measures provided in this Ministry's OM No. Z-1/013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

(vii) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

(viii) The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.

(ix) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

(x) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

(xi) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.

(xii) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(xiii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

(xiv) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

(xv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

(xvi) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

5. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.

6. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

7. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

8. The coal company/project proponent shall be liable to pay the compensation against the illegal mining, if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2nd August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in



29

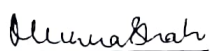
the matter of 'Common Cause Vs Union of India & others.

9. The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining & Geology, in strict compliance of the judgment of Hon'ble Supreme Court.

10. This environmental clearance shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable, and other statutory requirements.

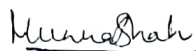
11. All other conditions stipulated in the Environment Clearance to the project under EIA Notification, 2006 Ministry's letter No J-11015/375/2006-IA.II (M) dated 17.05.2007 and Transfer of EC vide letter dated 20th December, 2018 for 1.0 MTPA in mine lease area of 150 ha (Project Area - 186.42 ha) shall be complied

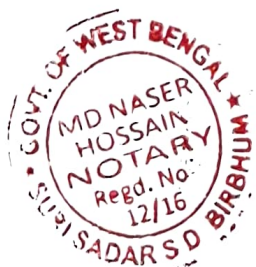
This issues with the approval of the competent Authority


(Munna Kumar Shah)
Scientist-'E'

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of West Bengal, Secretariat, Kolkata.
3. The Principal Chief Conservator of Forests, Government of West Bengal Aranya Bhawan Block No. LA-10A Sector III, Salt Lake City Kolkata, West Bengal-700098
4. The Chairman, State Pollution Control Board, Paribesh Bhavan Canteen, 10A, Broadway Rd, LA Block, Sector III, Bidhannagar, Kolkata, West Bengal 700106
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The District Collector, Birbhum (West Bengal), Government of (West Bengal)
8. Monitoring File/Guard File/Record File. 9. PARIVESH Portal


(Munna Kumar Shah)
Scientist-'E'



Signature Not Verified
Digitally signed by Lalit Bokolia
Scientist F
Date: 12/27/2022 4:32:00 PM

NOCNO172020

SPEED POST

WEST BENGAL POLLUTION CONTROL BOARD

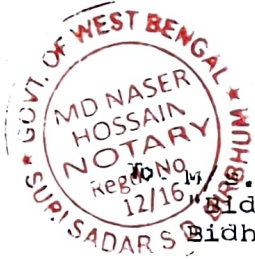


Paribesh Bhawan
10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106

Memo No. 06-2N-B7/2022(E)

Dated 04.01.2023

From :
Member Secretary,
West Bengal Pollution Control Board



West Bengal Power Development Corporation Limited,
Bidyt Unnayan Bhawan, Plot No. 3/C, LA Block, Sector - III,
Bidhannagar, Kolkata - 700106.

Sub: Consent to Establish (NOC) from Environmental Point of View

Ref: 1) Your letter No. EB/1472 received 28.12.2022
2) EC conferred by MOEF, Govt. of West Bengal, EC Identification No. EC22A001
WB110929, File No. J-11015/373/2006-IA-II (a) dtd. 27.12.2022.

WEST BENGAL



Dear Sir,

In response to the application for Consent to Establish (NOC) for proposed expansion of M/s West Bengal Power Development Corporation Limited, Gangaramchak & Gangaramchak-Bhadulla Coal Mine expansion of open cast coal mining capacity from 1.0 MTPA to 1.2 MTPA with total project area 186.42 Ha (M.L. Area 150 Ha) at Vill. Bastapur, Tehsil. Khoyrasole, Dist. Birbhum, N.B. this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

- The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974, and/or its subsequent amendment and Environment (Protection) Rules 1986.
- Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above.
- You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
- All emission from your factory shall conform to the standards as laid down by this Board.
- No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) act, 1981.
- No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.

W. D. Pollution Control Board
Dept. of Environment, Govt. of W.B.

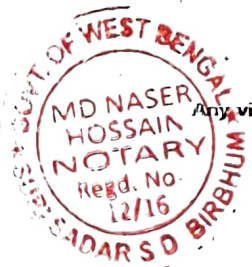
NOC NO17 20 20

7. You shall comply with
- Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
 - Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
 - Environment (Protection) Act, 1986
 - Environment (Protection) Rules, 1986
 - Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
 - Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
 - The Public Liability Insurance Act, 1991 and Amended Act, 1992
 - The Public Liability Insurance Rules, 1991 and Amended Rules 1993
 - Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
 - Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
 - Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

SPECIAL CONDITION : Refer to Annexure.

- N.B.: 1) This NOC is valid for expansion of open cast coal mining capacity from 1.0 MTPA to 1.2 MTPA with total project area 186.42 Ha (M.L.Area 150 Ha).
- 2) Gross Capital Investment is Rs.76.67 Crores only.

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)



Yours faithfully,

[Signature]
Member Secretary/Chief Engineer
West Bengal Pollution Control Board (EIM CEL)

Memo No. 06 - 2N-87/2022(E) Dtd. 04.01.2023.
Copy forwarded for information to :

Dated: 04/01/2023
Chief Engineer
W. B. Pollution Control Board
Dept. of Environment, Govt. of West Bengal

- Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
- Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
- Guard file, West Bengal Pollution Control Board.
- Environmental Engineer, I/II/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Asansol/ Sub-R.O./WBPC Board

Himalaya Bhawan Delhi Road, Dankuni Dist. Hooghly	Vill, Panpur Kalyani Expressway P.O. Narayanpur Dist. 24 Pgs. (N)	Sahid Khudiram Sarani City Centre, Durgapur-16 Dist. Burdwan	10, Camac Street 2nd Floor Kolkata-700 017
Paribesh Bhawan 10A, LA-Block, Sector-III Salt Lake City, Kolkata - 700 098	Block-05 at 40 Flats Complex Adjacent to Priyambada Housing Estate P.O. : Khanjanchak, P.S. Durgachak Haldia-721602 Dist. : Purba Medinipur	Paribahan Nagar Matigara, Siliguri Dist.-Darjeeling	
Satya Chowdhury Indoor Stadium Balurchar Bandh Road Malda-732101	Asansol Sub-Regional Office ADDA Commercial Market (2nd Floor) Opposite Asansol Fire Station G.T. Road, Asansol-713 301		

[Signature]
Member Secretary/Chief Engineer
West Bengal Pollution Control Board (EIM CEL)

Chief Engineer
W. B. Pollution Control Board
Dept. of Environment, Govt. of West Bengal

32

Annexure to NOC Sl. No. **NO172020**

Special Conditions issued to **M/s. West Bengal Power Development Corporation Limited, Expansion of Gangaramchak & Gangaramchak-Bhadulia Coal Mine (Open Cast) from mining production capacity of 1.00 MTPA to 1.2 MTPA with total project area 186.42 Ha (Mining Lease Area 150 Ha), Vill. – Bastabpur, Tehsil – Khoyrasole, Dist. – Birbhum, West Bengal**

A) Emission :-

- 1) Emission from the following operations - drilling, crushing, screening machinery, conveyors, loading and unloading areas, blasting, hauling, tips, stockpiles, dumps etc should meet the standards as prescribed by the Central Pollution Control Board (CPCB).
- 2) Transportation of materials to and from the project area must be done under covered condition to reduce emission of particulate matter.

B) Effluent:-

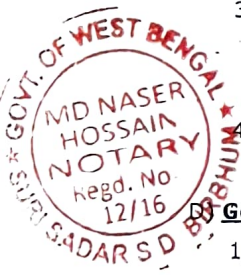
- 1) Process - Workshop & CHP effluent to be treated in ETP for reuse in the mine and the surplus to be discharged outside the lease area meeting the effluent discharge standards of CPCB.
- 2) Domestic - to be treated in STP.
- 3) Proper storm water management and flood protection measures are to be taken.

C) Solid Waste: -

- 1) Over Burden/Rock waste to be dumped at external earmarked dumpsites & to be backfilled in excavated voids subsequently.
- 2) Sand stones should be disposed of for land filling.
- 3) The management, handling, storage & transport of the solid wastes should be done as per the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and its subsequent amendments.
- 4) The hazardous explosives should be stored as per the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

General:-

- 1) Noise Control - Ambient noise level not to exceed the permissible limit as stipulated by CPCB. Every care to be taken for noise control. Ear-muffs are to be provided in noise generation areas.
- 2) No additional machineries / equipments can be installed without prior permission from this Board. No change in raw materials, products and production capacity should be made without prior permission from this Board.
- 3) The unit should not start operation of the project without obtaining 'Consent-to-Operate' from this Board after complete installation of pollution control devices.
- 4) All internal roads should be paved.
- 5) Proper maintenance of the Heavy Earth Moving Machineries is to be undertaken.
- 6) Mine OB dumpsite height is to be restricted to the appropriate height.
- 7) Drills should be wet operated only.
- 8) The Coal Handling Plant to be equipped with in-built or separate dust collection system.
- 9) Dust Suppression shall be achieved during operation using atomizing nozzles to be located on all strategic locations of fugitive dust generation.



Handwritten signature
 04/07/2023
 Chief Engineer
 West Bengal Pollution Control Board
 Dept. of Environment, Govt. of WB

33

Annexure to NOC Sl. No. **NO172020**

Special Conditions Issued to **M/s. West Bengal Power Development Corporation** 1,
Expansion of Gangaramchak & Gangaramchak-Bhadulia Coal Mine (Open Cast) for 19
production capacity of 1.00 MTPA to 1.2 MTPA with total project area 186.42 H 19
Lease Area 150 Ha), Vill. – Bastabpur, Tehsil – Khoyrasole, Dist. – Birbhum, West B

- 10) High efficiency bag filters / water sprinkling systems should be provided to resist fugitive emissions from conveyor system, haulage roads, transfer points etc.
- 11) Garland drains are to be provided with settling tanks.
- 12) Industrial and firefighting water demand to be met from the recycling of mine discharged water.
- 13) Tree plantation schemes are to be taken up on an intensive basis for attenuation of environmental hazards.
- 14) The Haul roads should have a thick vegetation barrier on either side of the road.
- 15) Controlled blasting with use of delay detonators is permitted. Every care to be taken so as to minimize noise and vibration problems.
- 16) Proper measures for reclamation of land area to be taken so as to bring the land to some productive use.
- 17) Mine closure plan is to be properly implemented.
- 18) All precautionary measures during the investigation and survey for the protection and conservation of the environment, ecology and flora & fauna of the area are to be taken.
- 19) Forestation programmes shall be undertaken in consultation with local DFO / Agriculture Department as per the Environmental Clearance by MoEF&CC, GoI.
- 20) No additional machinery/equipments can be installed without prior permission from this Board.
- 21) The unit should strictly abide by the conditions specified in the Environmental Clearance conferred by the Ministry of Environment, Forest & Climate Change, Govt. of India, vide EC Identification No. EC22A001WB110929, File No. – J-11015/375/2006-IA-II(M) dated 27.12.2022.
- 22) No mining operation is allowed on any plot of land without having legal possession of the said plot.
- 23) All other statutory clearance to be obtained from the competent authorities, as applicable.
- 24) **This NOC is valid up to 31.12.2029** for the proposed **Expansion of Gangaramchak & Gangaramchak-Bhadulia Coal Mine (Open Cast) from mining production capacity of 1.00 MTPA to 1.2 MTPA with total project area 186.42 Ha (Mining Lease Area 150 Ha), Vill. – Bastabpur, Tehsil – Khoyrasole, Dist. – Birbhum, West Bengal**

D. K. Saha 04/01/2023
Chief Engineer (EIM Cell)

West Bengal Pollution Control Board

Chief Engineer
 W. B. Pollution Control Board
 Dept. of Environment, Govt. of W.B.

Annexure - "D"

34

Application No. 3035414
WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
 Bldg. No. - 10A, Block - LA, Sector-III
 Salt Lake City, Kolkata- 700 098



Consent Letter Number : C.O.141026

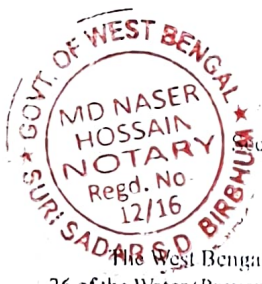
Memo Number : 48-7/WPBD-Cont (4540)/10 (Part-I)

Date : 27/01/2023

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
 Section 21 of the Air (Prevention and Control of Pollution) Act, 1981



The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to

The West Bengal Power Development Corporation Ltd. (Gangaramchak & Gangaramchak Bhadulia Coal Mine).....(Address of Regd. office/Head Office/City Office)

(hereinafter referred to as Applicant) for its unit located at P.O. B.P.S. - Khoynasole, Dist- Birbhum

Pin - 731125

(Detailed address of the manufacturing unit)

for a period from date of issue to 31/07/2026

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

For and on behalf of the State Board

Rudra 27/01/2023

(Member Secretary-Chief Engr., Sr. Env. Engr., Engr. In-charge, Engr. In-charge)



35

(2)

ANNEXURE

The West Bengal Power Development Corporation Ltd. (Gangaramchak P
 Consent to Gangaramchak Bhadulia Coal Mine
 for its unit at P.O. & P.S. - Khoynabole, Dist. - Birbhum, Pin - 731125

Conditions :

01. This Consent is valid for the manufacture of ^{mining} :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Coal	16666.67 Metric Ton/Month.
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed KL.
04. Daily discharge of domestic liquid effluent shall not exceed KL.
05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed KL.
06. The Applicant shall discharge liquid effluent to (place of discharge)
 through nos. outlets / outfalls. Reused in water sprinkling,
 plantation etc.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr. (Asst. Env. Engr.)

Environmental Engineer

W. B. Pollution Control Board

Redinha 27/01/2023

36

C0141026

(3)
 Consent to The West Bengal Power Development Corporation Ltd. (Gangaramchak, Gangaramchak Bhaduria Coal Mine)
 for its unit at P.O. P.P.C. - Khoyrasole, Dist. - Birbhum, Pin - 731125

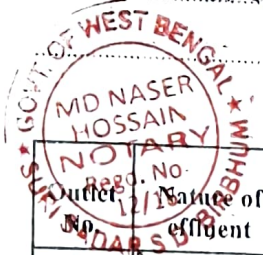


Table-I

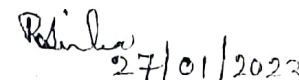
Sl. No.	Nature of Effluent	Parameters	Standard	Frequency of effluent sampling
01	Domestic	pH	Between: 5.5 to 9.0	Half Yearly
		Total Suspended Solids	Not to exceed: 100 mg/l.	
		Biochemical Oxygen Demand (3day at 27°C)	Not to exceed: 30 mg/l.	
		Chemical Oxygen Demand	Not to exceed: 250 mg/l.	
		Oil & Grease	Not to exceed: 10 mg/l.	
02	Industrial	pH	Between: 5.5 to 9.0	Half Yearly
		TSS	Not to exceed: 100 mg/l	
		Oil & Grease	" : 10 mg/l	
		Nitrate Nitrogen	" : 10 mg/l	

09. The Applicant falls in the Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

10. Daily water consumption for the following purposes should not exceed :-

- Industrial cooling, spraying in mine pits and boiler feed water → 72 KI
 (Water used for gardening should be included in this category of use)
- Domestic purpose 08 KI
- Processing whereby water gets polluted and the pollutants are easily biodegradable KL
- Processing whereby water gets polluted and the pollutants are not easily biodegradable KI

The Applicant shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.


 27/01/2023
 (Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)
 Environmental Engineer

37

(4)

Consent to The West Bengal Power Development Corporation Ltd. (Gangaramchak 2
Gangaramchak, Bhadulia Coal Mine)
 for its unit at P.O. & P.S. - Khoyrasole, Dist - Birbhum, Pin - 731125

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No. Reg. No. 12/16	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)			
S-1									
S-2									
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									

GOVERNMENT OF WEST BENGAL
 MD NASER HOSSAIN
 SECRETARY
 SURI SADAR

Rasika 27/01/2023

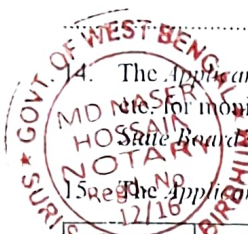
(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)
 Environmental Engineer
 W. B. Pollution Control Board

38

CO141026

(5)

Consent to The West Bengal Power Development Corporation Ltd. (Gangaramchak 2, Gangaramchak Bhadulia Coal Mine) for its unit at P.O. P.S. - Khayrasole, Dist. - Birbhum, Pin - 721125



14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No.	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Diesel	1067 KL/month	vehicles & Earth movers.
02			
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Over Burden	21300 cubic Meters/day	-	Dumped at OB Dump Site for backfilling and reclamation.

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 10 ¹⁰ p.m.)	75
Night Time (10 ¹⁰ p.m. to 06 a.m.)	70

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste

(Member-Secretary/Chief-Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

27/01/2023
 Environmental Engineer
 W. B. Pollution Control Board

39

The West Bengal Power Development Corporation Ltd. (Ganganamchok)
 Consent to Ganganamchok Bhadulia Coal Mine
 for its unit at P.O. K.P.S. - Khayrasoley Dist. - Birbhum, Pin - 731125

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The *Applicant* shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.
27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The *Applicant* shall allow the Officers of the *State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The *Applicant* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The *Applicant* shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The *Applicant* shall (i) take all steps adequate to prevent such accident discharge release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
35. The *Applicant* shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions See Annexure

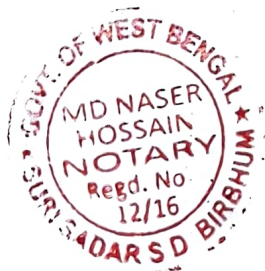
Redha
27/01/2003

40

Annexure to Consent Letter Number – CO 141026

Additional Conditions issued to M/s. The West Bengal Power Development Corporation Ltd. (Gangaramchak & Gangaramchak-Bhadulia Coal Mine), located at P.O. & P.S.-Khoyrasole, Dist- Birbhum, Pin -731125

1. The unit shall abide by all the conditions mentioned in the NOC (NO172020) issued vide memo no. 06-2N-87/2022(E) dated 04.01.2023 in favour of the project.
2. The unit shall maintain the emission norms for the following operations- drilling, crushing, screening machinery, conveyors, loading and unloading areas, blasting, hauling, tips, stockpiles, dumps etc.to meet the standards as prescribed by the Central Pollution Control Board (CPCB).
3. The unit should obtain all the statutory licenses as applicable from other concerned Govt. Department.
4. This consent may be revoked at any time on violation of environmental norms.
5. The unit shall submit comprehensive over burden management plan to the State Board and comply with the same accordingly.



Rehina 27/01/2023
Environmental Engineer
West Bengal Pollution Control Board
Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

C.T.O

41

Application No. 4358374
WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
 Bldg. No. - 10A, Block - LA, Sector-III
 Salt Lake City, Kolkata-700 098



"Expansion"

Consent Letter Number : C0144043

Memo Number : 581-7/WPBD-Cont(4540)/10 (part - I)

Date : 13/10/2023

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
 Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :
 M/s. The West Bengal Power Development Corporation Limited, "Bidyut Unnayan Bhawan", Plot No. - 3/C, LA Block, Sector - III, Bidhannagar, Kolkata - 700106.

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Gangaramchak & Gangaramchak-Bhadulia
 Opencast Coal Mine at Villi - Bastabpur, P.O. & P.S - Khaysarabale,
 Dist - Birbhum, Pin - 731125

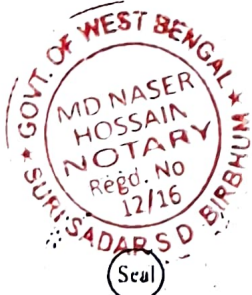
(Detailed address of the manufacturing unit)

for a period from Date of issue to 31/07/2026

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



For and on behalf of the State Board

(Member Secretary/Chief-Engr./Sr. Env. Engr./Env. Engr./Asst. Div. Engr.)

Rdha 13/10/2023

W. B. Pollution Control Board
 Government of West Bengal

42

(2)

ANNEXURE

Consent to M/s. The West Bengal Power Development Corporation Limited.
 for its unit at Gangaramchak & Gangaramchak - Bhadulia ^{opencast} coal Mine at
Vill.- Bastabpur, P.O. & P.S.- Khoynasole, Dist- Birbhum, Pin-731125

Conditions :

01. This Consent is valid for the manufacture of:- mining

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Mining of Coal	1.8 Million Ton / Year
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.

03. Daily discharge of industrial liquid effluent shall not exceed KL.

04. Daily discharge of domestic liquid effluent shall not exceed KL.

05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed KL.

06. The Applicant shall discharge liquid effluent to (place of discharge)
 through nos. outlets / outfalls. *Reused for Water Spraying,
 Plantation etc.*

07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.

08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

Redina 13/10/2023

(Member Secretary, Chief Engr. / Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Engr. ...
 W. B. ...
 Operation 2 ...

Continued...



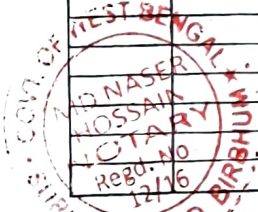
CO144043

43

(1)
 Consent to M/s. The West Bengal Power Development Corporation Limited
 for its unit Gangaramchak & Gangaramchak-Bhadulia Open cast Coal Mine
 at Vill - Baltakpur, P.O. & P.S. - Khoyrasole, Dist - Birbhum, Pin - 731125

Table-I

Outlet No.	Nature of effluent	Parameters	Standard	Frequency of effluent sampling
01	Domestic	pH	Between: 5.5 to 9.0	Half Yearly
		Total Suspended Solids	Not to exceed: 100 mg/l.	
		Biochemical Oxygen Demand (3day at 27°C)	Not to exceed: 30 mg/l.	
		Chemical Oxygen Demand	Not to exceed: 250 mg/l.	
		Oil & Grease	Not to exceed: 10 mg/l.	
02	Industrial			
		pH	Between: 5.5 to 9.0	Do -
		TSS	Not to exceed: 100 mg/l	
		ORP	" " " " 10 mg/l	
		Nitrate Nitrogen	" " " " 10 mg/l	



9. The Applicant falls in the Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and the Applicant shall comply with the provisions of the said Act and Rules made thereunder.

10. Dally water consumption for the following purposes should not exceed :-
- Industrial cooling, spraying in mine pits and boiler feed water → 70 KL
 (Water used for gardening should be included in this category of use)
 - Domestic purpose → - KL
 - Processing whereby water gets polluted and the pollutants are easily biodegradable → - KL
 - Processing whereby water gets polluted and the pollutants are not easily biodegradable → - KL

The Applicant shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

13/10/2023
 (Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)
 Environmental Engineer
 W. B. Pollution Control Board
 Government of West Bengal

44

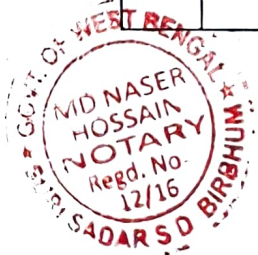
(4)

Consent to M/s. The West Bengal Power Development Corporation Limited, for its unit at Gangaramchak & Gangaramchak-Bhaduli Open cast Coal Mine at Vill- Bastabpur, P.O. & P.S. - Khoynasole, Dist- Birbhum, Pin- 731125

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)			
S-1									
S-2									
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									



Reside 13/10/201
 (Member-Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)
 Environmental Engineer
 Birbhum District
 Continued.....

45

(5)
Consent to M/s. The West Bengal Power Development Corporation Limited
for its unit at Ganganamchak & Ganganamchak - Bhadulia Open cast Coal Mine
at Vill. - Bastabpur, P.O. & P.S. - Khayrasole, Dist. - Birbhum, Pin - 731125

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01			
02			
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Over Burden	26897 m ³ /day	Dumped at OB Dump for backfilling and reclamation.	

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L _{eq}
Day Time (06 a.m. to 09 p.m.)	65
Night Time (09 p.m. to 06 a.m.)	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Polina 13/10/2022

Environmental Engineer
M. D. Polina
Continued.....

46

(6)

Consent to M/s. The West Bengal Power Development Corporation Limited
 for its unit at Ganganamchak & Ganganamchak-Bhadulia Open cast Coal Mine
 at Vill. - Bastabpur, P.O. & P.S. - Khoynadole, Dist. - Birbhum, Pin - 731125

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The *Applicant* shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.
27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The *Applicant* shall allow the Officers of the *State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The *Application* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The *Applicant* shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The *Applicant* Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least ~~120~~ 60 (sixty) days before the date of expiry of this Consent.
35. The *Applicant* shall not make any alteration/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions *See Annexure.*

Reside 13/10/202
 (Member Secretary/Chief Engr./ Sr. Finv. Engr./ Env. Engr./ Asst. Finv. Engr.)

13/10/202

47

Annexure to Consent Letter Number – CO 144043

Additional Conditions issued to M/s. The West Bengal Power Development Corporation Ltd. (Gangaramchuk & Gangaramchuk-Bhadulla Coal Mine), located at P.O. & P.S.-Khoynasole, Dist- Birbhum, Pin -731125

1. The unit shall abide by all the conditions mentioned in the EC issued by MoEF & CC, Govt vide File no. J-11015/375/2006-1A-II(M) dt.12.10.2023 and NOC issued vide memo no. 661-2N-87/2022(E) dated 29.09.2023 in favour of the project.
2. The unit shall maintain the emission norms for the following operations- drilling, crushing, screening machinery, conveyors, loading and unloading areas, blasting, hauling, tips, stockpiles, dumps etc. to meet the standards as prescribed by the Central Pollution Control Board (CPCB).
3. The unit should obtain all the statutory licenses as applicable from other concerned Govt. Department.
4. This consent may be revoked at any time on violation of environmental norms.
5. The unit shall submit comprehensive over burden management plan to the State Board and comply with the same accordingly.



13/10/2023
Environmental Engineer
West Bengal Pollution Control Board
17, Bhadrakali Street,
Kolkata - 700 016
(033) 2333 3333

48

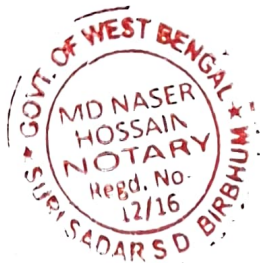


सत्यमेव जयते

File No.: J-11015/375/2006-IA-II(M)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Dated 12/10/2023



To,

CHANCHAL GOSWAMI
THE WEST BENGAL POWER DEVELOPMENT CORPORATION LIMITED
WBPDC BIDYUT UNAYAN BHAVAN SALT LAKE SECTOR - III LA BLOCK, Kolkata,
KOLKATA, WEST BENGAL, 700106
sudeepwbpdcl@gmail.com

Subject: Expansion of Gangaramchak & Gangaramchak - Bhadulia Opencast Coal Mine from production capacity of 1.2 MTPA to 3.0 MTPA with total project area of 186.42 ha by M/s The West Bengal Power Development Corporation Limited located at village Bastabpur, Tehsil Khoyrasole, District Birbhumi (West Bengal) - For Environmental Clearance - reg.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/WB/CMIN/433704/2023 dated 04/07/2023 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A0101WB5676217N
(ii) File No.	J-11015/375/2006-IA-II(M)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vi) Sector	Coal Mining
(vii) Name of Project	GANGARAMCHAK & GANGARAMCHAK- BHADULIA COAL MINE
(ix) Location of Project (District, State)	BIRBHUM, WEST BENGAL
(x) Issuing Authority	MoEF&CC
(xii) Applicability of General Conditions	No

3. The Ministry of Environment, Forest and Climate Change has considered the application. It is noted that the proposal is for grant of Environmental Clearance to Expansion of Gangaramchak & Gangaramchak - Bhadulia Opencast Coal Mine from production capacity of 1.2 MTPA to 3.0 MTPA with total project area of

49

186.42 ha by M/s The West Bengal Power Development Corporation Limited located at village Bastabpur, Tehsil Khoyrasole, District Birbhum (West Bengal).

The project/activity is covered under category 'A' of item 1(a) 'Mining of Minerals' the Schedule to the EIA Notification, 2006 due to its location fall within 5 km from interstate boundary of West-Bengal and Jharkhand.

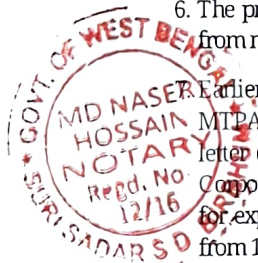
4. The proposal was considered by the sectoral Expert Appraisal Committee (EAC) in its 47th meeting held during 21-22 July 2023 and 49th meeting held on 29th August, 2023 through Video Conferencing. The details of the proposal, as ascertained from the proposal documents and as revealed from the discussions held during the meetings, are given as under:

1. The project area is covered under Survey of India Topo Sheet No. 73M/1 and is bounded by the geographical coordinates ranging from 23° 48' 20.812" N to 23° 49' 28.016" N and longitudes 87° 12' 20.292" E to 87° 13' 52.172" E.
2. Coal linkage of the project is proposed for coal use for various thermal power plants.
3. Joint venture cartel has not been formed.
4. Project does not fall in the Critically Polluted Area (CPA), where the MoEF & CC's vide its OM dated 13th January, 2010 has imposed moratorium on grant of environment clearance.
5. Employment generation, direct employment to 380 Persons will be provided from the project.

6. The project is reported to be beneficial in terms of economical benefits to the state by the way of Royalty from minerals and to the local people by way of direct and secondary employment opportunities.

Earlier, Environment Clearance Integrated Gangaramchak Gangaramchak-Badulia Coal Mine Project (1.0 MTPA) located at village Bastabpur, Tehsil Khoyrasole, District Birbhum, West Bengal was granted vide letter dated 17.05.2007. Later, the said EC was transferred to M/s The West Bengal Power Development Corporation Limited (WBPDC) vide letter dated 20.12.2018 for 1.00 MTPA in ML area of 186.42 ha. EC for expansion in Capacity under Ministry's OM dated 11.04.2022 was subsequently granted on 27.12.2022 from 1 MTPA to 1.2 MTPA in mine lease area of 186.42 ha.

8. Terms of Reference granted on 29.11.2022 vide letter no.- J-11015/375/2006-IA-II(M) and amended on 01.06.2023 (for EC proposals)
9. Total mining lease area as per block allotment is 186.42ha. Mining Plan (Including Progressive Mine Closure Plan) has been approved by the Coal Controller Organization, Ministry of Coal, Govt. of India on 16th Nov, 2022.
10. Total geological reserve reported in the mine lease area is 10.58 MT with 9.15 MT mineable reserves. Out of total mineable reserve of 9.15 MT, 9.15 MT are available for extraction. Percent of extraction is 86.48 %.
11. One seam with thickness ranging from 0.95 - 8.90 m is workable. Grade of coal is G11, stripping ratio is 5.2297 (in m³ /te), while gradient is 426 Degree.
12. Method of mining operations envisages by opencast mining method.
13. Life of mine is 3 years.
14. The project has one external OB dumps in an area of 12.78 ha.
15. Total quarry area is 141.92 Ha out of which backfilling will be done in 127.92ha while final mine void will be created in an area of 14.0 ha with a depth of 90m. Backfilled quarry area of 127.9 ha shall be reclaimed with plantation. Final mine void will be converted water body.
16. Transportation of coal has been proposed by in mine pit head, from surface to siding by road and at sidings by rail.
17. Reclamation Plan in an area of 186.42 ha, comprising of 12.78 ha of external dump, 5.8Ha of top soil dump and 14.0ha of excavated void. In addition to this, an area of 8.01ha, included in the safety zone/rationalization area, has also been proposed for green belt development.



18. 101.77 ha of forest land has been reported to be involved in the project. Approval under the Forest (Conservation) Act, 1980 for diversion of 101.77ha of forest land for non-forestry purposes has been obtained vide MoEF&CC F.No.8-45/2018-FC dated 29th Oct, 2020.
19. Please mention any National Parks, Wildlife Sanctuaries and Eco-Sensitive Zones fall within 10 km boundary of the project - NO
20. No mammals, amphibians, reptiles, and avian fauna found during the study period doesn't come under the **Schedule-I category** as per Wildlife Protection Act, 1972
21. The ground water level has been reported to be varying between 15.60m to 17.75m during pre-monsoon and between 13.85m to 15.50m during post-monsoon. Total water requirement for the project is 150 KLD.
22. Application for obtaining the approval of the Central Ground Water Authority for 1200 m³/hr has been submitted on 30.06.2016.
23. Public hearing for the project of 3.0 MTPA capacity in an area of 186.42ha was conducted on 06.02.2023 at 12.00 Noon, under the Chairmanship of IAS, ADM (Gen). Major issues raised in the public hearing including appropriate action plan has been attached in **Annexure-II**.
24. Consent to Operate for the existing capacity was obtained from the State PCB on 30.07.2021 and is valid till 31.07.2026.
25. Hingla River is flowing boundary of lease. The river will not be diverted.
26. Regular monitoring of ambient air quality is being carried out on fortnightly basis. The documented report is submitted to SPCB, West Bengal and also to MoEF&CC along with half yearly EC compliance report. In general, the results of ambient air quality monitoring data were found within prescribed limits except few aberrations which can be attributed to the specific local conditions during the day of sampling.
27. No court cases, violation cases are pending against the project of the PP.
28. The project does not involve violation of the EIA Notification, 2006 and amendment issued there under. The coal production from the mine was started from the year onwards. No excess production of coal from the sanctioned capacity has been realized since the commencement of mining operations.
29. The project doesn't involve any project affected families.
30. Total cost of the project is Rs. 111.5 crore. Cost of CSR is Rs.100 lakh, Capital, cost is Rs 278 lakhs & Recurring cost is Rs 77 lakhs.
31. M/s Bengal Erta Coal Mines Ltd. has obtained EC for production of 1 million TPA coal from MoEF vide letter no.- J-11015/375/2006-IA-II. (M), dated 17th May, 2007 and subsequently EC was transferred to M/s West Bengal Power Development Corporation Ltd. (WBPDCL) on 20th Dec., 2018.
32. The Mines has obtained EC in favour of the project for capacity expansion of 1.20 MTPA on 27.12.2022 as 1st Stage of the OM dated 11.04.2022.
33. Environmental Baseline data was generated in the Summer season from 01/03/2022 to 31/05/2022 (Summer Season) at 8 locations. The result indicates that the maximum and minimum values are 50.12 to 90.58 µg/m³ for PM10, 22.62 to 58.13 µg/m³ for PM2.5. The SO₂ concentrations are in the range of 4.31 to 9.81 and NO_x in the range of 9.18 to 18.15 µg/m³.
 - The incremental increase is projected to be 17.33 µg/m³ for PM10, 7.26 µg/m³ for PM2.5. The value of total GLC is estimated to be 105.02 µg/m³ for PM10, 64.62 µg/m³ for PM2.5. The observed pollutant levels are compared with CPCB National Ambient Air Quality Standards
 - Surface water Monitoring was done at 3 locations. The result indicates that the pH value in the range of 7.24 to 7.8, dissolved oxygen in the range of 6.40 to 7.20 mg/l, total Arsenic found to be BDL (<0.01), total dissolved solids ranged 280 to 402 mg/l, total hardness in range of 110.0 to 172.0 mg/l. Surface water

51

samples have Coli forms ranges between 123.6 to 267.8 MPN/100 ml and contaminated due to surface runoff entering these sources.

4. The Expert Appraisal Committee in its 49th EAC meeting held on 29th August, 2023 through Video Conferencing has recommended the project for grant of Environment Clearance (EC). Based on recommendations of the EAC, Ministry of Environment, Forest and Climate Change hereby accords approval for Environment Clearance(EC) to **Expansion of Gangaramchak & Gangaramchak - Bhadulia Opencast Coal Mine from production capacity of 1.2 MTPA to 3.0 MTPA with total project area of 186.42 ha by M/s The West Bengal Power Development Corporation Limited located at village Bastabpur, Tehsil Khoyrasole, District Birbhum(West Bengal).** under the provisions of the Environment Impact Assessment Notification, 2006 and subsequent amendments/circulars thereto subject to the compliance of the following terms & conditions / specific conditions in addition to the standard environmental conditions notified by the Ministry as per Annexure I.

Copy To

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Deputy Director General of Forests, Integrated Regional office, Kolkata IB -198, Sector III Salt Lake City, Kolkata 700106
3. The Secretary, Department of Environment & Forest, Government of West Bengal, Secretariat, Kolkata
4. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
5. The Chairman, West Bengal State Pollution Control Board, Parivesh Bhawan, 10 A, Block LA, Sector III, Salt Lake City, Kolkata- 700098Mumbai - 2
6. The District Collector, **Birbhum**, Government of **(West Bengal)**

Monitoring File

8. PARIVESH Portal

Annexure 1

Specific EC Conditions for (Mining of minerals)

4. Specific condition

S. No	EC Conditions
1.1	<i>PP shall obtain CTE/CTO from State Pollution Control Board for 3.0 MTPA production capacities for open cast operation.</i>
1.2	<i>PP shall install mechanized equipment as much as possible within the mine in order to reduce the dust emission.</i>
1.3	<i>Dedicated concrete Road with length of 15.2 km and 12 mt width from mines to Railway siding by October 2023 with fixed sprinkling system at every 500m, away from the villages and sensitive location like school and hospitals shall be constructed to transport the coal prior to the start of the mining operation. Further 10 mts width of tree plantation shall be conducted to mitigate the vehicular and dust emission on both side of road.</i>

52

S. No	EC Conditions
1.4	ETP shall be operationalized and its output result should be monitored regularly and its performance report be submitted IRO.
1.5	As proposed, after commissioning of CAAQMS by October 2023 the online data shall be shared with SPCB and CPCB.
1.6	PP shall maintain the sufficient distance of at least 150m from ML boundary to Hindo river dam. PP shall construct Garland drain & Toe Wall all around the OB dump site and sufficient height of Toe wall should be provided around the dump towards Hindo river.
1.7	Mine water should not allowed to flow into the near Hindo river dam and the quality of river water shall be monitored on six-monthly basis.
1.8	PP should not dump the Over burden outside the ML area, all mining related activity shall be implemented concurrently with the stipulation given in mine plan.
1.9	PP should not dump overburden towards the Hindo river dam. PP shall complete thick plantation towards the Hindo river dam.
1.10	PP shall place atleast 6 nos. of fog canon at proper place in order to arrest the dust emission and working report shall be submitted to IRO.
1.11	PP shall submit the Hydrological study report for the near Hindo river Dam to IRO within 12 month.
1.12	PP shall deploy the truck size of upto 40 tonnes (payload) for transportation of coal by road. Transportation of coal shall be done in covered trucks only till the completion of mechanization in the ML area.
1.13	PP shall submit the Copy of NOC for withdrawal of groundwater from the concerned authority within six month to IRO, MOEF&CC.
1.14	PP shall implement the activities-wise proposed budget of Rs. 278 lakhs and total recurring cost for the entire life of the mine (3 years) is Rs. 77 lakh/year (as EMP cost) in time bound manner mentioned above para 49.3.2 of minutes. The details of annual expenditure incurred shall be part of report to be submitted to IRO, MoEF&CC. PP needs to include the audited figures against the expenditure and activities to be monitored by through dedicated monitoring mechanism. The maintenance of all activities shall be covered through recurring cost of Public Hearing, and continued as a part of CSR budget.
1.15	PP shall implement the time bound action plan with budget against issues raised in Public Hearing in time bound manner as mentioned above para 49.3.2 of minutes. The details of annual expenditure incurred shall be part of report to be submitted to IRO, MoEF&CC. PP needs to include the audited figures against the expenditure and activities to be monitored by through dedicated monitoring mechanism. The maintenance of all activities shall be covered through recurring cost of Public Hearing, and continued as a part of CSR budget.
1.16	Capital cost of Rs. 1680 lakhs as part of Mining Closure activities shall be implemented concurrently with stipulation given in mine plan for Gangaramchak Bhadulia Coal Mine Project. Mine closure is required to be implemented concurrently with stipulation given in mine plan.

S. No	EC Conditions
1.17	2 water harvesting pond shall be created separately to recharging the ground water and usage of project affected families.
1.18	PP shall monitor regularly water levels in open dug wells located in village and by establishing Piezometer to ascertain the impact of mining over ground water table and to plan mitigative measures to recharge the area.
1.19	Main haul road in the mine shall be provided with permanent water sprinklers, and other roads shall be regularly wetted with water tankers fitted with sprinklers. Also PP shall install Mist Cannon Dust Suppression Systems (distance 80-100 mtrs.) at Coal Stock Yard to suppress the dust particles.
1.20	Garland drains (2mX3m) or of adequate size shall be provided at the toe of the benches to arrest discharge and runoff with silt and sediments surging into areas adjoining the periphery of Overburden dump, which will be regularly cleaned before the onset of monsoon every year.
1.21	Check dams shall be constructed at required locations within drains to arrest eroded materials and settling ponds shall be constructed to treat mine discharge water inside the mine block
1.22	Proper profiling of working benches of pits and dumps shall be done to channelize water in garland drains & sumps.
1.23	Waste generated from the domestic use shall be treated in STP and the treated water will be utilized in plantation & greenbelt development. Wastewater from the HEMM washing/ workshop will be treated in ETP. After treatment, water will be reused in washing of HEMM, dust suppression and greenbelt development.
1.24	Dumping of OB shall maintain distance of about 200 mts from any habitation and additional Greenbelt development/plantation (atleast 8 to 10 ft trees) shall be carried out at the periphery of the mine lease area as well as in the adjacent area of village.
1.25	PP shall limit the activities of mining in its mine lease area only. No OB Dumping and infrastructure activity should be proposed and dumped on forest land. Accordingly revised Mine Plan should be submitted (if required) and submitted to Ministry.
1.26	PP shall make use of advanced computer simulation techniques for design and execution of blasting operation in the mine. PP shall make use of Electronic Delay Detonators for optimal blasting in coal and OB rock to minimize the environmental impacts of blasting such as ground vibration, fly rocks and excessive dust generation.
1.27	PP shall deploy atleast 20% of overall fleet of dumpers/trucks as electrical or CNG/LNG based dumpers/trucks for transportation of coal/OB etc.
1.28	PP shall reduce the carbon footprint after sequestration of CO ₂ . IRO will review the progress of CO ₂ sequestration. The process of sequestration of CO ₂ will include the planting trees, by "Developing carbon capture and storage (CCS) technologies" and implementation of renewable energy. Further, PP shall carry out enough plantation to ensure carbon sequestration lost due to deforestation and other fossil fuel based activities.
1.29	PP shall create a "Public Grievance Redressal and Monitoring System" for resolving any issues

54

S. No	EC Conditions
	<i>related to the pollution of mines and complaint has to resolve as soon as possible not beyond 30 days. In this regard, adequate awareness to be spread among the public to address their grievance to company with simple and easy manner and for which company needs to devise the mechanism. The same shall be reported to IRO within 3 months. A logbook to be maintained by PP on "Public Grievance Redressal and Monitoring System.</i>
1.30	<i>PP shall ensure distribution of water from the artificial reservoir within and outside Mine lease area in consultation with gram panchayat. The water treatment plant to meet the requirement with the start of production.</i>
1.31	<i>PP shall conduct third party audit of compliance of EC condition at an interval six months and its report shall be submitted to IRO, MoEF&CC.</i>
1.32	<i>The status of mine closure activities must be included in every six months compliance report submitted to the state pollution control board and IRO.</i>
1.33	<i>PP to install solar lights along the road used for transportation of minerals to avoid the accidents at night and also seek its maintenance. PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone within one year.</i>
1.34	<i>PP to provide bio toilets to the villages located within the study areas within 1 year from the grant of this EC.</i>
1.35	<i>Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.</i>
1.36	<i>PP shall pay to farmers of agricultural land if there is any loss due to pollution found by concerned District Commissioner as per extent rules or norms.</i>
1.37	<i>PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non-compliance or infringement should be reported to the concerned authority.</i>
1.38	<i>Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEF&CC.</i>
1.39	<i>PP shall conduct feasibility studies for assessment of voids for backfilling of ash and mixing of ash with overburden, taking up backfilling ash and OB mixing activities during operations as well as post closure of mines in line with the Fly Ash Utilization Notification, 2021.</i>

Standard EC Conditions for (Mining of minerals)

55

1 Statutory compliance

S. No	EC Conditions
1.1	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.2	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.4	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee prior to start/commencement of mining operations/production
1.5	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.6	Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.7	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.8	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.9	Validity of Environment Clearance is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein
1.10	All the conditions stipulated in previous Environment Clearance conditions should be strictly complied within certain timeline

2 Air quality monitoring and mitigation measure

S. No	EC Conditions
2.1	Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM10, PM2.5, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. The new CAAQMS should be installed with expansion.
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal

56

S. No	EC Conditions
	Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent, if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun/ Fog cannon etc shall be carried out in critical areas prone to air pollution (with higher values of PM10/PM2.5) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.7	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.8	Coal handling plant shall be operated with effective control measures w.r.t various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.9	Adequate measures on EMP should be analyzed on annual basis to assess the trend of air pollution data from continuous monitoring station and quarterly report shall be generated and submitted with 6 monthly compliance reports to RO, MoEF&CC.
2.10	Effective safeguard measures for prevention of dust generation and subsequent suppression like regular water sprinkling shall be carried out in areas prone to air pollution. The Fugitive dust emission from all sources shall be regularly controlled by installation of required equipment's. It should be ensured that air pollution level conform to the standards prescribed by the MOEFCC/CPCB
2.11	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.12	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.

57

S. No	EC Conditions
2.13	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.
2.14	Comparison of average monthly temperature of pre and post mine operation after obtaining EC shall be elaborated for post three years and a record to be maintain at regular interval.

3 Water quality monitoring and mitigation measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	Catch and/or gulland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.
3.7	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming

58

S. No	EC Conditions
	to the specific requirement (standards).
3.8	Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP/STP needs to be provided.
3.9	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.
3.10	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.
3.11	The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
3.12	Quality of polluted water generated from the operations which include COD and acid mine drainage and metal contamination shall be monitored along with TDS, DO, TSS. The monitored data shall be uploaded on the website of the company as well as displayed at the site in public domain.
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction and mining operation by installing adequate number of RO plants with proper supply line and Taps within 2 years
3.14	No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4 Noise and Vibration monitoring and prevention

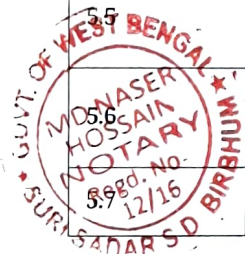
S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.

59

S. No	EC Conditions
4.3	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5 Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtaine certification as per guidelines of Minirstry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.4	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.
5.5	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.6	PP shall adopt mining method by preferably using surface miners for the project and silo loading through in-pit conveyor should be adopted
5.7	Tranportation of coal till Railway Siding shall be developed to avoid transportation through Road



6 Land Reclamation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.

60

S. No	EC Conditions
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.
6.6	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.
6.7	Top soil should be stored separately at marked area and necessary vegetation shall be maintained to avoid any entrainment of dust
6.8	Progressive backfilling of mine and progressive reclamation of OB dump shall be done
6.9	Active OB Dump should not be kept barren/open and should be covered by temporary grass to avoid air born of particles
6.10	PP shall explore the possibilities of utilization of OB material for different purposes (in construction of roads/ manufacture of artificial sand, aggregates/ use for farmers etc.)
6.11	All approach roads to mine and all other roads which are in regular use should be black topped. The maintenance of road shall be done by PP in collaboration with state government
6.12	Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEF&CC

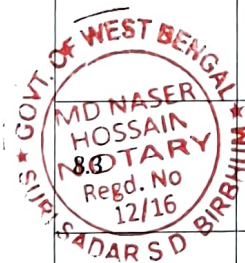
7 Green belt

61

S. No	EC Conditions
7.1	The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.
7.2	Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads. And Plantation should also be carried out in nearby area with consent of forest department and gram panchayat within 10 km radius with its proper maintenance

8 Public hearing and Human health issues

S. No	EC Conditions
8.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & its RO on six-monthly basis.
8.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
8.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
8.4	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
8.5	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.11 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
8.6	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
8.7	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
8.8	Permanent Health care facilities of Hospital should be established within 5 km of project boundary



62

S. No	EC Conditions
	for the local people.
8.9	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
8.10	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone within one year
8.11	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius
8.12	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours
8.13	Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
8.14	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
8.15	Compensation of the land acquired for the project shall be settled as per the R&R Policy within fixed timeline

9 Corporate Environment Responsibility

S. No	EC Conditions
9.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
9.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
9.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
9.4	Self environmental audit shall be conducted annually. Every three years third party environmental

63

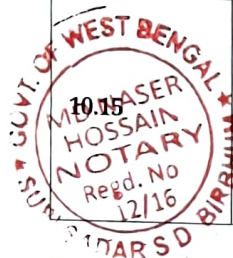
S. No	EC Conditions
	audit shall be carried out.
9.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non-compliance or infringement should be reported to the concerned authority.

10 Miscellaneous

S. No	EC Conditions
10.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
10.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
10.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
10.4	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
10.5	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
10.6	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
10.7	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
10.8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
10.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.10	No further expansion or modifications in the plant shall be carried out without prior approval of the

64

S. No	EC Conditions
	Ministry of Environment, Forests and Climate Change.
10.11	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
10.12	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
10.13	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
10.14	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
10.15	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.



Additional EC Conditions

5. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
6. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.
7. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
8. The coal company/project proponent shall be liable to pay the compensation against the illegal mining, if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2nd August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in the matter of 'Common Cause Vs Union of India & others.
9. The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining & Geology, in strict compliance of the judgment of Hon'ble Supreme Court.
10. This environmental clearance shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable, and other statutory requirements.
11. All other conditions mentioned in Environment Clearance granted by Ministry vide its letter dated 17.05.2007, 20.12.2018 and 27.12.2022 shall remain unchanged.

This issue with an approval of the Competent Authority.

65

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	GANGARAMCHAK & GANGARAMCHAK-BHADULIA COAL MINE	
b.	Latitude and Longitude of the project site	23.8057811139,87.2041974109 23.8263243039,87.2311588889	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	84.95
		Forest Land (B)	101.77
		Total Land (A+B)	186.42
d.	Date of Public Consultation	Public consultation for the project was held on 2023-02-06	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost	176.67	
	EMP Cost	278	
	Employment Details	380	

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
Coal	Major	3.0	

66

Annexure in EC

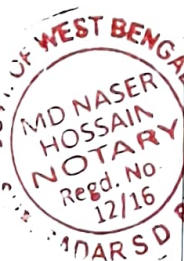
(i) The land usage pattern of the project is as follows:

Pre-mining land use details (Area in Ha)

S. No.	Land Use	Within ML Area	Total
1	Agricultural Land	18.42	18.42
2	Forest land	101.77	101.77
3	Surface Water Bodies, Road	1.65	1.65
4	Barren Land	64.58	64.58
	Total Project Area =	186.42	186.42

Post Mining

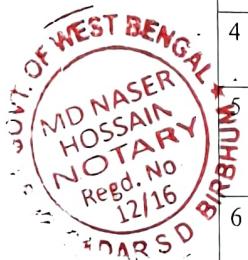
Type	Land Use (Proposed)	Land Use (End of life)	Land Use (Post Closure)							Total
			Agriculture Land	Plantation	Water Body	Public Use	Forest Land	Undisturbed		
Excavation Area	141.90	--	--	--	--	--	--	--	--	
Backfill Area	--	127.9	--	35.90	--	--	92	--	127.9	
Excavated Void	--	14.0	--	--	10.0	--	4.0	--	14.0	
Top Soil Dump	5.8	5.8	--	5.8	--	--	--	--	5.8	
External Dump	12.78	12.78	--	12.78	--	--	--	--	12.78	
Safety Zone	8.01	8.01	--	2.24	--	--	5.77	--	8.01	
Road & Infrastructure	2.24	2.24	--	--	--	2.24	--	--	2.24	
Garland Drain	1.44	1.44	--	--	--	1.44	--	--	1.44	
Undisturbed	14.25	14.25	--	--	--	--	--	14.25	14.25	
Total	186.42	186.42	---	56.72	10.0	3.66	101.77	14.25	186.42	



67

Commitment made by the Project Proponent to address the Public Hearing as in the following table:

S. No.	Particulars	Year-1 (in lakhs)	Year-2 (in lakhs)	Year-3 (in lakhs)	Annual Cost (Rs in lakhs)
1.	Assist in Yearly Maintenance of Electricity in nearby villages	5.0	5.0	5.0	15.0
2.	Cost of Supply of drinking water with 2 more tankers along with existing 4 tankers	8.0	8.0	8.0	21.0
3	Construction of road to Sagarbhanga village, repairing of Chanditala to Bhadulia road and annual maintenance of these two roads	80.0	10.0	10.0	100.0
4	Delisting of two ponds annually in the nearby villages	5.0	5.0	5.0	15.0
5	Supply of study materials & sports equipments to two schools of the locality every year	4.0	4.0	4.0	12.0
6	Construction and maintenance of football field in Bhadulia village	5.0	1.0	1.0	7.0
7	Deployment of one more tanker along with 2 existing for water sprinkling to minimize dust pollution	15.0	12.0	12.0	39.0
	Total	122	45	45	209



अनुज्ञापि प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञापि
Licence to possess : (c) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazineअनुज्ञापि सं. (Licence No.) : E/EC/WB/22/526(E141935)
वार्षिक फीस रूपए (Annual Fee Rs) 1800/-

1. Licence is hereby granted to

The West Bengal Power Development Corporation Ltd. (अधिभोगी / Occupier : Samresh Kumar, Agent), Shri Samresh Kumar (Agent), Gangaramchak & Gangaramchak-Bhaduha Coal Mine, Bhadulia, Town/Village - P.O - Nakiako, District-BIRBHUM, State-West Bengal, Pincode - 731125



को अनुज्ञापि अनुदत्त की जाती है।

2. अनुज्ञापिधारी की प्रास्थिति | Status of licensee . Company

3. अनुज्ञापि निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।
Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Electric Detonators, Non Electric (Nonel) detonators, - के उपयोग के लिए

4. अनुज्ञापि विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।
Licence is valid for the following kinds and quantity of explosives -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2.0	0	500 Kg.
2.	Electric Detonators	6.3	0	100 Nos.
3.	Non Electric (Nonel) detonators	6.3	0	2500 Nos.

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापि के लिए)

3 times
as above.

(b) Quantity of explosives to be purchased in a calendar month|applicable for licence under article 3(b) and (c) :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापि परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र (Drawing No.) E/EC/WB/22/526(E141935)
दिनांक (Dated) 21/11/2023

6. अनुज्ञापि परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Plot No. 1184/1590, Kh. No. 1000, JL No. 63, ग्राम (Town/Village) : Monza, Sagarbanga (On Jungle Dam Road from Sagarb)

पुलिस थाना (Police Station) : LOKETPUR

जिला (District)

BIRBHUM

राज्य (State)

West Bengal

पिनकोड (Pincode)

731125

दूरभाष (Phone)

ई.मेल (E-Mail)

फैक्स (Fax)

7. अनुज्ञापि परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

: B & B type bearing No.-15 and 16 & Key No.-32 and 65 of IEL Pvt. Ltd., Nagpur

8. अनुज्ञापि समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायवधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures

- उपवर्तुत क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए।)
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापि प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापि की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority'
- दूरी प्ररूप DE-2 | Distance Form DE-2

9. यह अनुज्ञापि तारीख 31 मार्च 2028 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2028.

यह अनुज्ञापि, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापि की शर्तों का अधिक्रमण करने या यदि अनुज्ञापि परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto

तारीख | Date - 21/11/2023

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolkataनवीनीकरण के पृष्ठानक के लिए स्थान
Space for Endorsement of Renewalनवीनीकरण की तारीख
Date of Renewalसमाप्ति की तारीख
Date of Expiryअनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp**कानूनी चेतावनी :** विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

अनुज्ञप्ति प्ररूप एत. ई.-3 | LICENCE FORM I.E.-3
(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति
Licence to possess (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.): E/EC/WB/22/507(E113019)
वार्षिक फीस रूपए (Annual Fee Rs) 1800/-

1 Licence is hereby granted to

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD. (अधिभोगी / Occupier: Shri Samresh Kumar).
BIDYUT UNNAYAN BHABAN, 3/C LA BLOCK, SEC-III, BIDHANNAGAR, Town/Village - KOLKATA, District-KOLKATA, State-
West Bengal, Pincode - 700098



को अनुज्ञप्ति अनुदत्त की जाती है।

2 अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee Company

3 अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।
Licence is valid only for the following purpose.

possess for use of Cast Booster, Electric Detonators, Non Electric (None) detonators, - के उपयोग के लिए

4 अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।
Licence is valid for the following kinds and quantity of explosives. - (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No	Name and Description	Class & Division	Sub-division	Quantity at any one time
1	Cast Booster	3, 2	0	500 Kg.
2	Electric Detonators	6, 3	0	100 Nos.
3	Non Electric (None) detonators	6, 3	0	2500 Nos.

8 times
as above.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए)

(b) Quantity of explosives to be purchased in a calendar month applicable for licence under article 3(b) and (c):

5 निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।
The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र. (Drawing No.) E/EC/WB 22 507(E113019)
दिनांक (Dated) 15/03/2019

6 अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address.

Survey No. 2621, J.L. No. 113, ग्राम (Town/Village) : BARJORA पुलिस थाना (Police Station) : KHOYRASOLE

जिला (District)

BIRBHUM

राज्य (State)

West Bengal

पिनकोड (Pincode)

731133

दूरभाष (Phone)

ई.मेल (E-Mail)

फैक्स (Fax)

7 अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।
The licensed premises consist of following facilities.

Portable magazine B & B Type no. 3 & 4 and key no. 77 & 75 By IEL, Nagpur

8 अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

- उपयुक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निरमाण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority
- दूरी प्ररूप DE-2 | Distance Form DE-2

9 यह अनुज्ञप्ति तारीख 31 मार्च 2023 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2023.

यदि अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकमपन करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहां वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached here to.

10 तारीख | The Date - 15/03/2019

Sd -
संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolkata

11 अंशदातः |



- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 21/08/2019
- Amendment in Drawings/Facilities/Premises dated : 21/08/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 25/07/2022

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
08/03/2024	31/03/2025	Jt. Chief Controller of Explosives, East Circle, Kolkata

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

 भारत सरकार Govt. of India अन्य एवं रोजगार मंत्रालय Ministry of Labour & Employment স্বাস্থ্য রক্ষণ মন্ত্রণালয় Directorate-General of Mines Safety	
NO 11142 EZ Sitarampur Region No III Permrelax 2024 261029	Date 06/02/2024

From,
 Director of Mines Safety,
 Sitarampur Region No 3,
 Directorate General of Mines Safety, Eastern Zone,
 Post Sitarampur-713359, Dist Paschim Burdwan, (WB)

To,
 The Agent,
 Gangaramchak & Gangaramchak-Bhadulia Coal Mine,
 M/s The West Bengal Power Development Corporation Ltd,
 Post office- Sagarbhanga, Dist Birbhum,
 Pin-731125, West Bengal

Sub : Permission under Regulation 196(3) of the Coal Mines Regulations, 2017 to conduct controlled deep hole blasting within 500 m but beyond 100 m of Bastavpur village, Bhadulia village and other structures not belonging to the owner at Gangaramchak & Gangaramchak -Bhadulia Coal Mine of M/s WBPDC, District - Birbhum

Dear Sir,
 Please refer to your online application Id: 261029 dated 06 12 2023 and offline application No WBPDC/AG(G)/23/165 dated 04 12 2023 (Z O Dy No 6460 dated 07 12 2023) and enclosed mine plan No. Gan/Work/10/23/R1 dated 15.01 2024 and scientific study report CSIR-CIMFR (Project No CNP/4943/2019-20 of July 2020) enclosed therewith on the above subject.

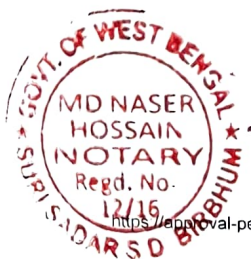
The matter has since been examined in the light of the information submitted by you along with the application

By virtue of powers conferred on Chief Inspector of Mines under the provisions of Regulation 196 (3) of the Coal Mines Regulations, 2017, and by virtue of the authorization granted to me by the Chief Inspector of Mines under Section 6 (1) of the Mines Act, 1952, I, hereby permit you to conduct controlled deep hole blasting in overburden and coal at the opencast workings of Gangaramchak & Gangaramchak -Bhadulia Coal Mine of M/s West Bengal Power Development Corporation Limited (WBPDC) within 500 m but beyond 100 m Bastavpur village, Bhadulia village and other structures not belonging to the owner as shown on the enclosed Surface Plan No Gan/Work/10/23/R1 dated 15.01 2024 subject to the strict compliance of the following conditions -

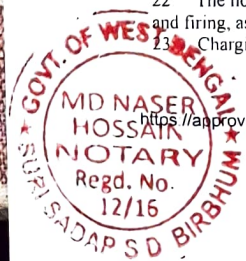
- The blasts shall be conducted only in the area shown in pink colour with demarcation as B1-B2-B3-B4-B5-B6-B7-B8-B9-B10-B11-B12-B13-B14-B15-B16-B17-B18-B19 and B1 on enclosed Plan No. Gan/Work/10/23/R1 dated 15.01 2024
- No blasting shall be extended within 100 m of the edge of the Bastavpur village, Masjid in Bhadulia village and other structures as shown in pink colour with demarcation as B1-B2-B3-B4-B5-B6-B7-B8-B9-B10-B11-B12-B13-B14-B15-B16-B17-B18-B19 and B1 on enclosed Plan No. Gan/Work/10/23/R1 dated 15 01 2024 not belonging to the Owner at Gangaramchak & Gangaramchak -Bhadulia Coal Mine
- No working shall be extended within 45 m of village road / railway sliding, if any
- Blasting shall be done with due precautions by withdrawal of persons beyond 500 m from place of blasting. Barricades/ drop gates on either end of public road within 500 m radius from the blasting site shall be maintained and two persons shall be posted on either direction at the two extreme points so that the vehicles or passersby are warned and stopped while passing within 500 m (Danger Zone) during blasting period in the quarry.
- Burden, spacing, depth of hole and diameter of hole shall be maintained as recommended by CIMFR, Dhanbad and shall be strictly followed. The Manager shall satisfy himself, that all the recommendations made by CIMFR, Dhanbad are being strictly complied with
- The blast parameters (burden, spacing, length of stemming column, depth and diameter of the each shot hole, maximum number of blast holes per round, number of rows in each round, maximum charge per hole, maximum charge per delay and maximum charge per round) as recommended by CIMFR, Dhanbad from the trials under the prevailing geomining conditions for overburden and coal shall be strictly complied with while conducting controlled deep hole blasting using Site Mixed Emulsion explosives with Nonel initiation system in overburden and coal benches located within 500 m and beyond 100 m from the edge of private houses, dwellings/hutments of Bastavpur village and Bhadulia village

The following parameters shall be strictly adhered

Sl No	Distance(m)	Dia (mm)	Burden(m)	Spacing(m)	Maximum Charge per delay (Kg)	Maximum Charge per round (Kg)
1.	100-150	160	3.5	4.5	48	1502
2.	>150-200	160	3.5	4.5	107	3380
3.	>200-300	160	3.5	4.5	190	6008
4.	>300-500	160	3.5	4.5	428	13518



- 7 The Peak Particle Velocity (PPV) of blast induced ground vibrations measured at a distance of 100 m from the place of shot holes (firing area) shall not exceed 05 mm/sec
- 8 Monitoring of the Peak Particle Velocity (PPV) of blast induced ground vibrations and the dominant frequency shall be done for each round of deep hole shots fired
- 9 Blasting shall be done only during day light hours. The Manager shall fix the time of blasting and the same shall be circulated to all concerned, including the authorities of structures and dwellings, not belonging to M/s. WBPDCCL. The timings shall also be conspicuously fixed on the Notice Board of the mine
- 10 A Code of Practice for blasting shall be framed by the Manager for the purpose, which shall strictly be followed
- 11 Pattern of holes as recommended by CIMFR, Dhanbad shall be followed. The size, depth, spacing, burden of shot holes and sequence of delays etc shall also be strictly adhered to recommended design by CIMFR, Dhanbad for every round of blasting operation, both in coal and in overburden
- 12 Drilling, charging, stemming and blasting operations connected with this permission shall be placed under the direct personal supervision of an Assistant Manager holding First Class Mine Manager's Certificate of Competency, who shall comply with all the conditions of the Mines Act, 1952 and rules, regulations and orders made thereunder related to drilling, charging, stemming and firing of shot holes and the conditions stipulated in this permission
- 13 Only Overmen who are fully trained in controlled blasting techniques shall be appointed for shot firing operations. Only persons fully trained in Controlled Blasting Operations shall be engaged in handling, stemming, charging and blasting of explosives in the mine.
- 14 Two-way communication by wireless or walkie-talkie sets shall be provided to the Assistant Manager, In-charge of Blasting, Shot-Firers and to the assistant of the shot-firer. Walkie-Talkie sets and mobile phones in possession of blasting personnel, if any, shall remain switched off during handling and charging of explosives
- 15 Before shots are charged, stemmed and fired, sufficient warning by siren or other suitable means shall be given to warn persons within a radius of 500 m, including to the habitants of structures and dwellings, not belonging to M/s WBPDCCL
- 16 Before a shot is charged, stemmed or fired, it shall be ensured that all persons within a radius of 500 m from the place of firing have taken proper shelter, apart from giving sufficient warning from efficient signals or other means approved by the Manager over the entire Danger Zone. Guards shall be posted to ensure that no person inadvertently enters the Danger Zone and to ensure that all persons within the Danger Zone, have taken proper shelter.
- 17 A proper record of blast parameters like burden, spacing, length of stemming column, depth, diameter of the each shot hole, number of shot holes fired in a round, number of rows fired in each round, maximum charge per shot hole, maximum charge per delay, maximum charge per round, initiation pattern (with proper sketch), manner of muffling, results of ground vibration observed (PPV), dominant frequency and air over pressure, distance of shot holes from the dwellings/hutments/private houses, distance between the location of PPV monitoring instrument to the place of shot holes and distance up to which the flying fragments resulting out of blasting projected, shall be kept maintained regularly in a bound paged book with each round of deep hole shots fired, the records shall be signed by the Shot Firer and Blasting Officer and countersigned by the Manager of the Mine
- 18 To control flying fragments resulting out of blasting from projecting beyond a distance of 10 m from the place of firing/blast area, the following precautions shall be taken
- (a) No shot hole shall be fired in crushed, broken or fractured ground strata
- (b) Blasting shall be done against a free-face only. Blasted material shall be cleared off before commencement of drilling operations for succeeding round
- (c) Top stemming column shall not be less than the burden.
- (d) Only such stemming material that is free from pebbles and stone chips shall be used. Moist sand shall be used for stemming of deep holes.
- (e) Variation in inclination of holes shall be within 5 degree to avoid variation in crest and toe burden.
- (f) All the blasting operations shall be conducted with muffling arrangement strictly. Muffling of shot holes should be done with wire netting pieces 1.8 m x 1.2 m in size overlain by 3 to 4 sand bags each around 40 kg by weight at the collar of each shot hole so that no flying fragment is projected beyond 10 m in any blast
- (g) Moist sand shall be used for stemming of deep holes. This shall be done to ensure that the flying fragments do not project beyond a distance of 10 m from the place of blasting
- (h) In case water is encountered in any shot-hole, either the shot hole shall be dewatered by blowing compressed air into the hole or the explosive column shall be gently pushed down by wooden rod and sufficient time given for the explosive column to sink to the desired depth before the round is fired
- (i) During storm and lightning, no charging and blasting shall be done
- (j) Initiation of charge shall be done in a manner that detonation waves progress away from private houses, dwellings/hutments of Bastavpur village, Bhadulia village and other surface structures not belonging to the owner.
- (k) Only non-electrical type shock tube of detonators shall be used in the holes and surface trunk lines
- (l) Provisions of clause (b) and (c) of Regulation 196(2) of the Coal Mines Regulations, 2017, shall be complied with within 500 m of the place of blasting
- (m) Any worker or official, while on duty in active zone of a mine (where any mining operations are being carried out) shall not carry Mobile (cell) phones as per the clause no. 6 of DGMS circular no. DGMS(Tech) Circular(MAMID)/08, Dt 29/04/2020 on the recommendations of the 12th National conference on Safety in mines
- 19 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture
- (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months, it shall not be used after expiry of the shelf life
- (c) Slurry explosives, when transported in vehicles, shall be carried in an Explosive Van approved by the Chief Controller of Explosives
- (d) Explosive Vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers.
- (e) The vans shall be kept in isolated locations while loaded
- (f) The vans shall be well locked except during times of placement and removal of stocks of slurry explosives.
- (g) No smoking and no open flames shall be permitted in or near the vans containing slurry explosives.
- 20 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive, until actually required for use
- 21 The loading of slurry explosives in holes shall not be commenced unless the holes are ready for charging in every respect
- 22 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing, as laid down in the Coal Mines Regulations 2017, shall be strictly observed
- 23 Charging of explosives shall be such as to ensure continuity of the explosive column. Where deck charging is done, continuity shall be ensured for



2/7/24, 3:28 PM

Email

72

each deck of explosive charge

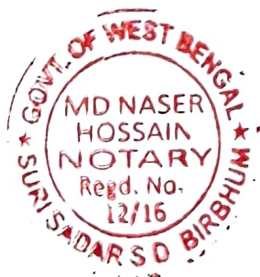
24. Primer explosive cartridge shall not be slit or deformed
25. Adequate amount of cap sensitive explosive shall be used with non-cap-sensitive explosive charge to ensure complete detonation of the explosive charge.
26. Before entering the place after blasting, the Shot Firer and other personnel shall ensure that it is clear of dust and fumes and is safe in every respect
27. In case of misfires, precautions as laid down in the Regulation 204 of the Coal Mines Regulations, 2017 shall be taken
28. When cartridges of slurry explosive are required to be slit or cut, following precautions shall be observed:
- (a) Explosive cartridge shall be cut or slit at the hole loading site, just before charging
- (b) Knife made of copper or brass shall be used for cutting or slitting. The knife shall be kept clean and free from grit or dust.
- (c) Care shall be taken to avoid spillage or flow of explosives while cutting or slitting
- (d) Persons engaged in cutting/slitting operations shall be provided with rubber gloves and they shall use the same
29. The entire operations of transport of the explosive to the site of its use, cutting and slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Manager/Overman's certificate and appointed in writing by the Manager for the purpose.
30. The explosive charges shall not be allowed to sleep over in bore-holes unless express permission in writing to that effect has been obtained from this Directorate
31. In case, in any of the deep hole rounds fired, the Peak Particle Velocity (PPV) of ground vibrations resulting out of blasting is observed to be more than 5 mm/sec at a distance of 100 m from the site of blast or the flying fragments project to a distance beyond 10 m from the place of firing/blast area, operations shall be discontinued and this Directorate shall be informed immediately and blasting operations connected with this permission shall not be resumed unless express permission in writing is granted by this Directorate
32. Owners of surface features, not belonging to M/s WBPDCCL shall be indemnified against damage to property/injury to persons, if any, arising out of mining operations
33. Please note that this permission is subject to the following additional conditions:
- (a) In the event of any change in the circumstances, likely to affect the safety of persons or damage to structures not belonging to the M/s WBPDCCL, this permission shall be deemed to have been withdrawn
- (b) The permission shall be deemed to have been revoked with immediate effect if at any time, any one of the conditions, subject to which this permission has been granted, is violated or not complied with
- (c) The permission may be amended, modified or withdrawn at any time, should it be considered necessary in the interest of safety.
- (d) The permission is being granted without prejudice to any of the statutory requirements, which may be or may become applicable at any time
- (e) This permission shall remain valid for a period of Five (05) years from the date of issue of this letter.

Yours faithfully,



S S SONI (DIRECTOR - SITARAMPUR REGION NO III)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE



Annexure - "G"

Docket No. 5292 CRA DL 12/12/24

73 222

Am/h
District Magistrate
Birbhum



Government of West Bengal
Office of the Superintendent of Police
Suri, Birbhum

Memo No. 82 /RO(HC)

Dated 12 /12/2024.

To
The District Magistrate,
Birbhum.

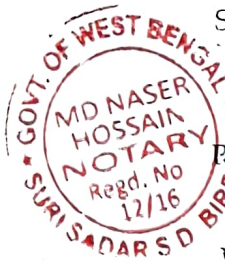
D/No. 8936

13/12/24
13/12/24 / 11:30am

Mail/letter
and forward

O/C RM

on.....



Sub. : Comprehensive report News item titled "Six killed in accidental blast in Birbhum Coal Mine" appearing in "The Hindu" dated 08-10-2024" (O.A. No. 222 / 2024/EZ).

A.D.M (G), Birbhum

Ref. : Your Office Memo No. 1913 (6)/RM dated 05.12.2024.

With reference to the above, the comprehensive report regarding six killed in accidental blast in Birbhum Coal Mine is being submitted for information.

A written complaint was received from one Mahadeb Marandi S/O-Molindra Marandi of village-Bastabpur, PS-Lokepur, Dist-Birbhum to the effect that on 07.10.24 at about 11:00 hrs he along with other some persons were working at Gangaranchak Coal Mines. Suddenly he heard a terrific sound and within a blink of eyes he found that he along with other workers received serious injury. He also noticed the bodies of his other associates have become fragmented. Subsequently he came to know that the origin of the terrific sound was the blast which took place within a vehicle situated at the spot. Over the said issue a specific case vide Lokepur P.S Case No-75/24 dt. 07.10.24 u/s 287/288/106 BNS & 3/4 E.S Act.

On being endorsed by OC Lokepur PS, SI Prabir Kumar Mondal of Lokepur PS, took up its investigation and subsequently, Insp. Tapai Biswas, OC Dubrajpur PS, Birbhum was entrusted to investigate the matter by the undersigned on and from 09-10-2024.

- PO :- In the mining site of Gangaramchak-Bhadulia Coal Mine Project Limited under Lokepur PS, Birbhum.
- Surrounding of the P.O as follows:

East: One stone loaded vehicle (Dumper) having plate No.OD23N9322 could be found as serried position from the exploded vehicle having plate No. JH 02 AM 2688 which to be in distance approx. 08 feet. Front side glass and both side window glass of the cabin of the very dumper could be found as damaged condition. Then present

D. No - 2542/RM
Dt - 13/12/24
Sanjib Babu

O/C RM

74

2

finishing point of digging of coal mine and then forest area and then Sagarbhanga-Khayrasole metal road.

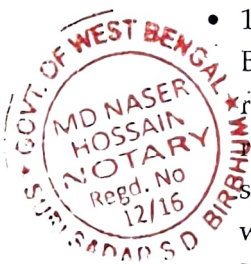
West: Core point of coal extraction of the project. The basement of the place of occurrence and the noted core point in deep is different. The core point to be approx. 250 feet deep then the P.O.

North: One Mahindra pickup vehicle having plate No. WB 53B 9772 is remaining as standing position which also affected due to this explosion. Then the present finishing point of digging of coal mine and then forest area and then Sagarbhanga-Khayrasole metal road.

South : Present finishing point of digging of coal extraction. Then forest area.

Steps taken so far during investigation :

- 1st IO SI Prabir Kr Mondal of Lokepur PS visited the PO i.e. Gangaramchak-Bhadulia Coal Mine project Limited under Lokepur PS, Birbhum, prepared rough sketch map of the PO with its index, examined available witnesses and recorded their statements u/s 180 BNSS. He also arranged to cordon the PO and seized the exploded vehicle bearing Registration No. JH02AM/2688. The vehicle was severely damaged due to the incident of explosion.
- It is pertinent to mention that requisition had already been sent to the following authorities to visit the PO just after the incident :
 - (1) Joint Chief Controller of Explosives, PESO, Kolkata
 - (2) Bomb Detection and Disposal Team, CID West Bengal
 - (3) Director, Regional Forensic Science Laboratory, (RFSL) Durgapur
 - (4) Dog Squad, ADPC, Paschim Burdwan
 - (5) Fire Station Suri and Dubrajpur, District-Birbhum
 - (6) Directorate General of Mine Safety (DGMS), Eastern Zone, Sitarampur, Paschim Burdwanpur → From the end of Mine authority
- In course of investigation present IO Inspector Tapai Biswas, O/C Dubrajpur PS collected the following reports :-
 - (1) Visit Inspection Report from O/C Dubrajpur Fire Station, Birbhum. Copy of said report is attached herewith (**Annexure - I**).
 - (2) Visit Inspection Report from O/C BDDS, Birbhum. Copy of said report is attached herewith (**Annexure - II**).
 - (3) Visit Inspection Report from O/C Dog Squad, ADPC. Copy of said report is attached herewith (**Annexure - III**).
 - (4) Collected Expert Opinion Report from RFSL, Durgapur vide Memo No. RFSL/DGP/CSMD/850/2024 dated 28/10/2024. Copy of said report is attached herewith (**Annexure - IV**).



Dr. Tanmoy Kr. Mukherjee, Scientific Officer, RFSL , Durgapur opined an opinion (**Contained in the Report**).

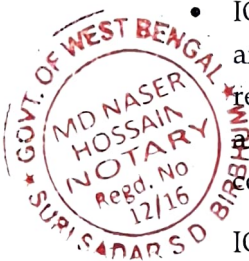
(5) An Inspection Report of PESO vide Memo No. CB-3278/2024 dated 23/10/2024 (**Annexure - V**).

- During investigation present IO submitted requisition to the authority of PESO, DGMS and CIMFR. IO also submitted requisition to collect Post Mortem Examination Reports and Injury Reports. **Reports are yet to be collected.**
- IO submitted requisition to the Agent cum Occupier of Gangaramchak - Bhadulia Coal Mine and collected the details.
- IO seized all the articles collected by RFSL, Durgapur from the PO. Thereafter IO arranged to defuse collected detonators and wire by the team of PESO. All remnants and collected articles have been sent to CFSL Kolkata for Examination and Opinion. DO letter of the undersigned has been sent to CFSL with a view to collect the report.

IO obtained permission from Ld Court for DNA profiling and matching in respect of 17 (seventeen) mutilated body parts/organs, DNA sample of 06 (six) known deceased and blood sample of the family members of 02(two) deceased. All exhibits have been sent to FSL Kolkata for DNA profiling and matching.

Examination and Interrogation in respect of available witnesses and recording of their statements u/s- 180 BNSS Act, 2023:

- Bhavesh Kumar Ranjan s/o- Lt. Kanaklal Prasad of Village- Gauchari, PO- Gopalpur, PS- Maheshkhunt, Dist- Khangaria, Bihar (Mine Manager of Gangaramchak- Bhadulia Coal Mine, WBPDCCL)
- Lokesh Kumar s/o- Gopal Singh, Villge- Hathini, PO- Do, PS- Nokha, Mathni, Rohtas, Bihar (Project Manager of SAAKAR NIRMAN INFRA PVT. LTD.)
- Santosh Kumar s/o- Rampravesh Ray, Meenapur, Hajipur, Vaishali, Bihar (Assistant Manager, WBPDCCL).
- Shiblal Marandi s/o- Tapas Marandi of village Bastabpur, PS- Lokepur, Dist- Birbhum.(Blasting crew/MDO)
- Bikram Das s/o- Narayan Das of Khordda , Kulbaria, North 24 Parganas.(ACM, WBPDCCL)
- Abhinav Ojha s/o- Radheshyam Ojha of Near Siyarnagar, Marar, Sewta, Ramgarh, Jharkhand.(OM/WI/WBPDCCL)
- Sourav Srivastab, s/o- Vishnu Charan Srivastab of village Pandabeswar Collegepara, PS- Pandabeswar, Dist- Paschim Bardhaman. Seizure Witness (OM/Blaster/SF)
- Yogendra Nigam s/o- Ashok Nigam of Ward No. 17, Sai Colony, Rawti, Ratlam, Madhyapradesh (ACM/WBPDCCL)



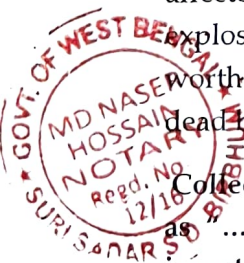
76

4

- (ix) Sk Maidul s/o- Sk. Abul Hossain of village Bataspur, PS- Lokepur, Dist- Birbhum.
- (x) Manaj Mondal s/o- Sisir Mondal of village Bhadulia, PS- Lokepur, Dist- Birbhum.
- (xi) Siraj Khan s/o- Latib Khan of village Gangpur, PS- Lokepur, Dist- Birbhum
- (xii) TC/ 726 Manirul Hoque Mondal of SAP 7th BN, Kalyanpur, Assansol, Paschim Bardhaman, **Seizure Witness** (Camp at Lokepur PS, Birbhum).
- (xiii) TC/405 Nirjhar Banerjee of SAP 7th BN, Kalyanpur, Assansol, Paschim Bardhaman, **Seizure Witness** (Camp at Lokepur PS, Birbhum).
- (xiv) Ranjit Pal S/O- Tarak Pal of Joylpota PO- Samantapara, PS- Aushgram, Dist- Purba Bardhaman, Magazine Clerk of Gangaramchak-Bhadulia Coal Mine Project Limited, WBPDC, **Seizure Witness**.
- (XV) Tapas Sen, s/o- Lt. Batakrishna Sen of Lachmanpur, PS- Nala, Dist- Jamtara, Jharkhand, (Security of the project), **Seizure Witness**.
- (xvi) Srikanta Ghosh s/o- Nanichura Ghosh of Village- Kharikabad, PS- Lokepur, Dist- Birbhum, , (Security of the project), **Seizure Witness**.
- (Xvii) Ramu Ruidas s/o- Khandu Ruidas of village Bhadulia, PS Lokepur, Dist- Birbhum , (Security of the project), **Seizure Witness**.

Note: On examination of available witnesses it is learnt so far that on 07.10.24 at about 10:30 hrs. a blast took place on the explosive loaded vehicle which was engaged for the purpose of digging with a view to extraction of coal from the coal mine project and it was heard by them and they found some disintegrated dead bodies were lying here and there in a scatter manner and also in terrible condition and three persons have been affected due to injury caused by blast of some explosive items. Later on, injured persons were shifted to the hospital for treatment and dead bodies were shifted to Suri Sadar Hospital for Post Mortem Examination to ascertain the cause of death. Relatives of deceased persons identified the dead bodies at the hospital and took respective dead bodies in their own favour for cremation work as per ritual. Number of dead bodies was eight. It is noted that the explosive van having plate No. JH 02 AM 2688 was damaged severely and its adjoining vehicle having plate No. OD23N9322 also was affected and another vehicle having plate No. WB 53B 9772 was affected due to this explosion which was found as standing condition in front of the exploded vehicle. It is worth to mention that 23 number of UD cases were registered at the PS in respect of dead bodies after collection of integrated body and parts.

Collected Expert Opinion from RFSL, Durgapur. Dr Tanmay Kr Mukherjee opinedbased on the above observations and information gathered during the investigation, the pattern of the explosion, the nature of damage and degree of devastation etc., it could be ascertained that the cause of the above incident might be due to mishandling of the explosive components (detonators) which was accidental in nature.



77

5

The lack of knowledge and proper training while handling such explosives might be one of the reasons which resulted in severe damage to the vehicle bearing registration number 'JH02AM-2688' and its vicinity and loss of lives. It is highly possible that the explosive devices exploded due to the heat generated by the mechanical cause like friction while unloading the cardboard cases of detonators. It was like a fast chain reaction might have been generated due to excessive vibration, which triggered the detonators to explode. The combined intense explosion and fire caused the vehicle to be damaged and thrown the people far away and deeply burned. Notably, the vehicle was unsafe to carry such explosive components (detonators)."

(1) An Interim Report of Director General of Mine Safety (DGMS), Eastern Zone Sitarampur has already been obtained regarding expert opinion inconnection with Lokpur PS Case No. 75/24 Dated 07-10-2024 U/s 287/288/106 BNS & 3/4 E.S. Act.

(Annexure - VI)

Seizure:

On 08.10.24 at afternoon Shri Tanmoy Kumar Mukherjee, Scientific Officer of RFSL, Durgapur, Paschim Bardhaman arrived at the PO and collected following articles from the PO, then he produced the same to the Officer In-charge of Lokepur PS who seized the same. Seizure was done on 08.10.2024 in between 16:10 hrs and 16:25 hrs as follows:

- (i) A bunch of yellow colour wire (Exhibit Marked-01).
- (ii) A small bunch of white colour wire (Exhibit Marked-02).
- (iii) One deformed remnants metallic sheet bearing stains at places.
- (iv) Three plastic packets containing burnt clothing materials.
- (v) One empty torn card board case with a sticker having impression date of MMG 19.06.2024.

On 16.10.2024 present IO Inspector Tapai Biswas re-seized all articles.

SI Prabir Kumar Mondal seized the following articles on 08.10.24 in between 21:42 hrs and 22:07 hrs:

- (i) One damaged vehicle having plate No. JH 02 AM 2688. The vehicle was carrying explosive materials, while the incident of blast was taken place.
- (ii) One Stone loaded dumper vehicle having plate No. OD23N9322. The front side glasses of the vehicle was found in partially damaged condition.
- (iii) One Mahindra Pick-Up vehicle having plate No. WB- 53B 9772.

On 10.10.24 Shri Ravi Jain Balendu, Deputy Chief Controller of Explosives at Petroleum & Explosives Safety Organisation (PESO), 8 Explanade, East, 1st floor, Kolkata- 700069, West Bengal produced the following articles to SI Prabir Kumar Mondal who on 10.10.24 in between 13:38 hrs and 13:45 hrs seized the same:

78

6

- (i) One sealed packet which containing remnants of Nonel 25/450 Solar (Exhibit Marked-01).
- (ii) One sealed packet which containing remnants of ED white wire (Exhibit Marked-02).

On 16.10.2024 present IO Inspector Tapai Biswas re-seized all articles.

Particulars of deceased persons are as follows:

- (i) Mangal Maradi (34 y) s/o- Supal Maradi of village Bastabpur, PS- Lokepur, Dist- Birbhum (Blasting helper, MDO,GSPL)
- (ii) Jaydeb Murmu (53 y) s/o- Haru Murmu of village Bastabpur, PS- Lokepur, Dist- Birbhum (Blasting helper, MDO,GSPL)
- (iii) Somlal Hembram (40 y) s/o- Lt. Gurudeb Hembram of village Bastabpur, PS- Lokepur, Dist- Birbhum (Blasting helper, MDO,GSPL)
- (iv) Rabilal Hembram (34 y) c/o- Kalomoni Murmu of village Bastabpur, PS- Lokepur, Dist- Birbhum (Blasting helper, MDO,GSPL)
- (v) Yuddha Marandi (44 y) s/o- Janak Marandi of village Debganj, PS- Lokepur, Dist- Birbhum (Blasting helper, MDO,GSPL)
- (vi) Amit Singh (29y) s/o- Mangal Singh of village Madhabpur, Kajora Gram, PS- Andal, Dist- Paschim Bardhaman (Blasting overman of G&GB Coal Mine, PDCL)
- (vii) Asharfi Yadav (55 y) s/o- Seodeni Yadav of village Khas Kajora Colliery, PS- Andal, Dist- Paschim Bardhaman (Mining Sirdar of G&GB Coal Mine, PDCL)
- (viii) Bhajaram Ghosh (45 y) s/o- Sukhen Ghosh of Village Palpai, PS- Kankartala, Dist- Birbhum (Driver Explosive Van bearing plate No. JH 02 AM 2688).

Particulars of injured persons are as follows:

- (i) Laxmiswar Hembram (25 y) s/o- Lt. Gurudeb Hembram, Vill- Bastabpur, PS- Lokepur, Dist- Birbhum (Blasting helper, MDO,GSPL), he was admitted at Suri Sadar Hospital, Birbhum. Presently he is discharged from the hospital.
- (ii) Mahadeb Marandi (26 y) s/o- Malinda Marandi Vill- Bastabpur, PS- Lokepur, Dist- Birbhum (Blasting helper, MDO,GSPL), he was shifted to Durgapur Mission Hospital for better treatment from Suri Sadar Hospital. Presently he is discharged from the hospital.
- (iii) Khandu Marandi (49 y) s/o- Tirku Marandi Vill- Bastabpur, PS- Lokepur, Dist- Birbhum (Blasting helper, MDO,GSPL), he has been released from Suri Sadar Hospital, Birbhum. Presently he is discharged from the hospital.

Requisitions have been submitted towards the following concerned to visit the PO and for taking necessary steps:

- (i) The head office and Assistant Director, Regional Forensic Laboratory, Shankarpur, Durgapur, Dist- Paschim Bardhaman.



79

7

- (ii) The Joint Chief Controller of Explosives, 8 Explanade East, 1st floor, Kolkata-700069, West Bengal along with a request to send a composite team at the PO for sample collection, examination and opinion of the case.
- (iii) OC Fire Station, Suri, Birbhum for arriving at the PO.
- (iv) BDDS team for arriving at the PO.
- (v) Dog Squad to send Sniffer Dog with handler.
- (vi) The Joint Chief Controller of Explosives, 8 Explanade East, 1st floor, Kolkata-700069, West Bengal along with a request to send a composite team at the PO to defuse the explosive articles lying at the PO and surroundings of the PO.
- (vii) The manager of Gangaramchak- Bhadulia Coal Mine Project , WBPDCCL for knowing particulars of workers who were engaged in the work of blasting on the day of incident of explosion of the explosive loaded van along with their designation and also with a prayer for rendering information whether they are trained worker or not.

All the above noted concerned arrived at the PO and took necessary steps, collected information copy from the manager of Gangaramchak- Bhadulia Coal Mine Project, WBPDCCL and came to know that all are trained workers of the project who were engaged in blasting work. It is further to mention that DGMS (Director General of Mines Safety) officials visited the P.O.

Owner's particulars of noted three (03) vehicles have been collected and are duly been kept in case docket.

Compensation:

Ex-gratia payment has been given to the family member of all 08 (eight) deceased Rs. 20 Lakhs each along with compensation Rs.10 Lakhs each along with a Govt. Job with Rs. 02 (two) Lakhs State Relief Fund. The family member of deceased Yuddha Marandi and Joydeb Murmu did not get compensation Rs. 02 (two) Lakhs as body is not identified so far. On the other hand injured got Rs. 05 (five) Lakhs each as compensation along with all treatment of expenses and continuation of salary. A separate sheet regarding present status of compensation is attached herewith. (Annexure-VII).

Additional Information:-

- 1) On 08/10/2024 Dr. P.B. Selim, IAS, Chairman and Managing Director of WBPDCCL formed a committee for an in depth study in to the incident vide Office Order No. PDC-CMD-024-28 dated 08/10/2024. Shri Bivash Kr Mandal, CVO & Ex-Officio Director is the Chairman of the committee.
- (2) District Magistrate, Birbhum has already passed an Order to conduct an Inquiry u/s 9 Explosives Act, 1884. PESO is conducting the enquiry.



80

8

(3) Deputy Director General of Mine Safety (DGMS), Eastern Zone Sitarampur has already started an inquiry into this major fatal incident u/s 23(2) of Mines Act, 1952.

In the pretext of the above, this is worth to mention that in connection with Public Interest Litigation a Writ has been filed vide W.P.A (P) No. 456 of 2024 in the matter of Bharatiya Abhelito Party & Others -Vs.- The State of West Bengal & Others. The matter was heard on 14-10-2024 during Vacation Bench in the Division Bench of Hon'ble Justice Tirthankar Ghosh and Hon'ble Justice Uday Kumar of Hon'ble High Court, Calcutta. The Hon'ble Bench was pleased to pass the order directing the State to submit a comprehensive report incorporating the progress of investigation, the steps taken by the State, the quality of explosive and if possible to submit the FSL report on 05-11-2024. However, the matter was not heard on the fixed date i.e. 05-11-2024 and supposed to be heard at Regular Bench.

The instant report, along with relevant enclosures, is for the favour of your kind perusal.




Superintendent of Police
Birbhum
Superintendent of Police
Birbhum

81

GOVERNMENT OF WEST BENGAL
Office of the Officer in Charge
DUBRAJPUR Fire Station
West Bengal Fire & Emergency Services

Memo No:- BIR/DUB-6/ 12 /24

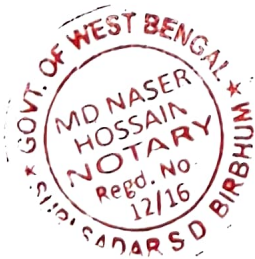
Dated:- 22/ 10 /2024


Sub:- Regarding Report of Bhadulia Mine under GMPL, PO-Bhadulia, PS- Lokepur ,Dist- Birbhum on 07/10/2024 as per wanting.

Sir,

After reaching the accidental spot brigade found all rescued job had been done. As per information from O/C Lokepur P.S Mr. P.K.Ghosh some explosives /gelatine sticks suddenly detonated in a truck (Reg. No-JH02AM/2688) when unloading process was going on. As a result, the body of eight numbers unidentified persons were disintegrated and Three numbers of persons received severe injury, they were removed to Suri Super specialty Hospital by Police and local people.

Cause of explosion could not ascertained. Brigade withdrawn after charge handed over to O/C Lokepur Mr P.K.Ghosh.




Sub Officer
22.10.24
Dubrajpur Fire Station
W.B.F. & E.S
Dubrajpur Birbhum

Certified to be true Copy
K. B. Saha
O.C. Dubrajpur P.S.

82



To
The Officer-in-Charge
Dubrajpur Fire Station
Dubrajpur, Birbhum

Ref :- Earlier DR No. 5988A/24 dated 18/10/2024 in connection with Lokepur PS Case No. 75/24 dated 07/10/2024 u/s 287/288/106 BNS & 3/4 ES Act

Sub :- Request to provide Inspection Report.

This is to inform you that as per requisition your team visited the PO of the case at Gangaramchak and Gangaramchak-Bhadulia Coal Mine under Lokepur PS, Dist-Birbhum.

Right now it is requested to provide your Inspection Visit Report for the interest of investigation of above noted case.

Dated :- 21/10/2024

(Tapai Biswas)

Inspector of Police

OC Dubrajpur PS

Birbhum

Officer-in-Charge

Dubrajpur Police Station

Dubrajpur, Birbhum

DR No - 6135/24

DT - 21-10-24



Received

KR SM
21-10-24
Officer-in-charge
Dubrajpur Fire Station
W.B.F. & E.S
Dubrajpur, Birbhum

83

o/c



To
The Officer-in-Charge
Dubrajpur Fire Station
Dubrajpur, Birbhum

Ref :- Lokepur PS Case No. 75/24 dated 07/10/2024 u/s 287/288/106 BNS & 3/4 ES Act

Sub :- Request to provide Inspection Report.

This is to inform you that as per requisition your team visited the PO of the case at Gangaramchak and Gangaramchak-Bhadulia Coal Mine under Lokepur PS, Dist-Birbhum.

Right now it is requested to provide your Inspection Visit Report for the interest of investigation of above noted case.

Dated :- 18/10/2024

(Tapur Biswas)

Inspector of Police
OC Dubrajpur PS
Birbhum

Officer-in-Charge
Dubrajpur Police Station
Dubrajpur, Birbhum

DR No

588A/24

At. 18/10/24

Received
18.10.24
Officer-in-charge
Dubrajpur Fire Station
W.B.F. & E.S
Dubrajpur, Birbhum



84

To
Inspector in Charge
Dubrajpur PS
Birbhum. WB.

Sub - Inspection visit report in c/w Lokpur PS case No.75 dated-7.10.24 u/s-
287/288/106 BNS & 3/4 ES act.

Ref:- DR NO- 6073/24 dated -20/10/2024 of O/C Dubrajpur P.S. Birbhum.

Respected Sir,

With due respect I, SI Sanjib Roy Ghatowal of BDDS CID WB stating that on 8.10.24 myself along with SI Nikhil Kr. Brahma, ASI Gobinda Biswas & ASI Pappu Nayek, all from BDDS Birbhum Unit had been to Gangaramchak-Bhadulia Coal mines under Lokpur P.S. Dist- Birbhum to attend a bomb call in reference of Lokpur PS case No.75 dated-7.10.24 u/s- 287/288/106 BNS & 3/4 ES act(vide C.C. no- 69/24 dated- 9.10.24 of BDDS Birbhum unit)

The fact in brief is that, on 7.10.24 at about 11:00 hr one blast took place at Gangaramchak-Bhadulia Coal mines under Lokpur PS. Birbhum. Superiors were duly informed and BDDS Birbhum Unit received an order to attend the bomb call. As per order we reported at Lokpur P.S. on 9.10.24 and visited the PO at Gangaramchak-Bhadulia Coal mines.

At the PO we found that the blast occurred in an explosive carrying vehicle(Truck) with registration no- JH 02AM 2688 which was heavily damaged and one Soil and rock loaded Dumper having registration no. OD 23N 9322 which was affected and damaged by the blast was standing at approximately 2m distance on the right side of the damaged vehicle and also one pickup van bearing registration no. WB 53B 9772 which was also damaged (broken windscreen), was standing at a distance of approximately 12m at the front side of the explosive carrying vehicle.

All the 3 vehicles were covered with Tarpaulin, the area was cordoned with rope and tape and guarded by a Police team. Sri Pratik Ray Dy.SP Crime Birbhum, who briefed us that a team from PESO (Petroleum & Explosive Safety Organisation) and DGMS (Directorate General of Mines Safety) will visit the PO.

The BDDS team checked the surroundings for any hazardous particulars, many unexploded Electric detonators, Non electric Detonators, Delay Detonators, Shock Tube and Boosters were scattered at the PO. The BDDS team identified and marked all the unexploded explosive materials. And took a visual inspection of the damaged vehicle under the tarpaulin. There were also unexploded detonators scattered on the vehicle. The farthest fragmentation we found from the POB(Point of Blast) was at a distance of 54m.

During our visit, it was learnt from one of the GMPL(Gangaramchawk Mining Private Limited) employee present on the site, informed that there was total 550 pieces of Detonators (electric and nonelectric) and 70kg of boosters were loaded on the vehicle when the explosion occurred.



Certified to be true Copy
Kollins
Dubrajpur P.S.

85

After that, Sri Ajay Singh. Dy.Chief (PESO) with team and Sri S S Prasad DDG(Eastern Zone) (DGMS) and team visited the PO, on 9.10.24, during our presence.

The PESO team checked and collected all the unexploded explosive materials for disposal.

The PESO authority collected the following items from the PO and transported them for disposal.

1. Delay detonators (white block+Red block)97 pieces
2. Detonators (electric +non electric).....55 pieces
3. Booster (broken).....02 pieces

The PESO authority also collected the following items as sample.

1. 01 piece of "White block with detonator 42ms having shock tube length 4m. EEL 42ms crimped at the end with blue stopper"
2. 01 piece of "Red block with detonator 25ms having orange shock tube length 12m. EEL 25/450ms.

The whole process was done from 10:15hr to 18:30hr on 09/10/2024, during this time the BDDS team remained with the PESO team and assisted them, in presence of Sri Pratik Ray Dy.SP Crime Birbhum, Sri Chayan Saha. CI Chandrapur, SI Partha Ghosh OC Lokpur PS and other officers and forces from Birbhum District Police. Thereafter, the BDDS team took departure from OC Lokpur PS and returned to the unit office at Bolpur.

This is in favour of your kind information.

Submitted by

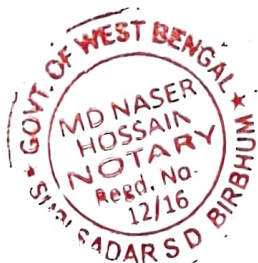
Sanjib Roy Ghatowal

21-10-24.

Sanjib Roy Ghatowal

(SI of Police)
BDDS, BHM Unit
CID. W.B

Officer in Charge
BDDS BHM Unit
CID WB



Certified to be true Copy
/ 21/10/24
O.C. Dubrajpur P.S.

86



To
 The Officer-in-Charge
 Bomb Detection and Disposal Squad
 Birbhum Unit, CID West Bengal
 Bolpur, Birbhum

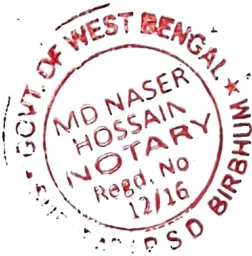
Ref :- Lokepur PS Case No. 75/24 dated 07/10/2024 u/s 287/288/106 BNS & 3/4 ES Act

Sub :- Request to provide Inspection Report.

This is to inform you that as per requisition your team visited the PO of the case at Gangaramchak and Gangaramchak-Bhadulia Coal Mine under Lokepur PS, Dist-Birbhum.

Right now it is requested to provide your Inspection Visit Report for the interest of investigation of above noted case.

Dated :- 21/10/2024



[Signature]
 (Tapai Biswas) *[Signature]*
 Inspector of Police
 OC Dubrajpur PS
 Birbhum
 Officer-in-Charge
 Dubrajpur Police Station
 Dubrajpur, Birbhum

[Signature]
[Signature]
 21/10/24

~~Annex-III~~

87

To
The Officer in-Charge
Dubrajpur Police Station
Dubrajpur, Birbhum

Sub: Dog Squad Inspection Report.

Ref: Lokpur PS Case no. 75/24 dated- 07.10.2024 U/S -287/288/106 BNS & 3/4 ES act.

With reference to the above, I am submitting hereunder the Dog Squad Inspection Report:

Dog Squad Inspection Report:

Case Number: LokpurPS Case no. 75/24 dated- 07.10.2024 U/S -287/288/106 BNS & 3/4 ES act.
Date: 08.10.2024
Location: GangaramChak and Gangaramchak - Bhadulia Coal Mine under Lokpur PS, Birbhum.
Inspection Team: i) C/669 Atanu Pal, dog handler (ii) C/1579 ChiranjibSamanta, dog handler

Details of Inspection:

- 1. Arrival at Scene:** 08.10.2024 at 08:51 am.
- 2. Search Area:** GangaramChak and Gangaramchak - Bhadulia Coal Mine under Lokpur PS, Birbhum.
- 3. Dog Deployment:** LISA (LAB), Explosive, Female.
- 4. Indications:** Detonator and Safety fuse

Findings:

Detonator and Safety fuse find by LISA (LAB), Explosive, Female.

Certification:

I, ASI (AB) 84- Chandan Dutta, OC Dog Squad, ADPC certify that the information contained in this report is true and accurate to the best of my knowledge.

Date: 20.10.2024

Designation: Asstt. Sub Inspector of Police (AB) of
Asansol - Durgapur Police Commissionerate.

Chandan Dutta
20.10.2024
ASI (AB) 84- Chandan Dutta
OC Dog Squad, ADPC,
O.C. Dog Squad
Asansol-Durgapur Police Commissionerate

certified to be true Copy
20/10/24
Durgapur P.S.

88



To
 The Officer-in-Charge
 Dog Squad, ADPC
 District-Paschim Burdwan

Ref :- Lokepur PS Case No. 75/24 dated 07/10/2024 u/s 287/288/106 BNS & 3/4 ES Act

Sub :- Request to provide Inspection Report.

This is to inform you that on 08/10/2024 your team visited the PO of the case at Gangaramchak and Gangaramchak-Bhadulia Coal Mine under Lokepur PS, Dist-Birbhum.

Right now it is requested to provide your Inspection Visit Report for the interest of investigation of above noted case.

Dated :- 21/10/2024



(Tapai Biswas) 20/10/24

Inspector of Police

OC Dubrajpur PS

Birbhum

Officer-in-Charge

Dubrajpur Police Station

Dubrajpur, Birbhum

R
 21-10-2024
 OC Dog Squad
 Asansol-Durgapur Police Commissioner's Office

NO:-RFSL/DGP/CSMD/850/2024



REGIONAL FORENSIC SCIENCE LABORATORY, DURGAPUR
GOVERNMENT OF WEST BENGAL

Shankarpur, Durgapur, Paschim Bardhaman, Pin Code- 713212

Form to be used by the Office of the Assistant Director, Regional Forensic Science Laboratory, Durgapur,
 Government of West Bengal, when reporting the RESULTS OF EXAMINATION

Report No: CSMD/850/2024/15/RFSL/DGPDated: 28-10-2024

From:

THE OFFICE OF THE ASSISTANT DIRECTORRegional Forensic Science Laboratory, Durgapur, Government of West Bengal
Shankarpur, Durgapur, Paschim Bardhaman, Pin Code- 713212

To

The Superintendent of Police, BirbhumDist. BirbhumYour Memo/Letter No. 1806/RIdated 07/10/2024advising 0Parcel per P.O.Vwhich was received in this Office on the 08/10/2024in connection with Lokepur P.S.Case No. 75/24Dated 07/10/2024Under Section 287/288/106 BNS & 3/4 E.S Act.

In compliance with the requisition from the Superintendent of Police, Birbhum, a team led by the undersigned (with Mohon Khatua and Sabyasachi Khan) from the Regional Forensic Science Laboratory, Durgapur following the instruction of Dr. Md. Mijanuddin, Assistant Director cum In-charge of RFSL, Durgapur led by the undersigned visited and examined the place of occurrence at Gangaramchak-Bhadulia Coal Mines (GMPL) under Lokepur police station, District – Birbhum on 08/10/ 2024 at about 15:30hrs onwards where on 07/10/2024 at noon time an explosion took place inside a vehicle bearing registration number 'JH02AM-2688' resulting 6 (six) persons were died and three people were severely injured as reported. The Officer-in-Charge of Lokepur police station S.I. Partha Kumar Ghosh showed the spot which was found cordoned and guarded by police personnel during examination.

P.O. Visit report

Observations: During examination of the above-noted place of occurrence (latitude: 23.818944; longitude: 87.221761) the following observations were noted:

- 1) The vehicle bearing registration number 'JH02AM-2688' (made of TATA. Model -1613), which was found stationed inside a cordoned place facing north with the other two vehicles. An offensive smell of decomposed flesh was felt in the peripheral zone of the vehicle. The said vehicle was severely damaged at its carriage portion. The driver's cabin was almost intact except the frontal wind, which was cracked due to a shock wave. The metallic sheets of the rear left side gate were detached from its framework due to the explosion. It was also observed that the metallic sheets of the carriage portion were separated from the rear portion due to a shock wave, whereas the frontal portion sheets were deformed and dislocated from its structure.
- 2) A large number of detonators were kept on the rear floor of the vehicle within cardboard cases. Several cardboard boxes were scattered in shredded condition inside the carriage portion which were used to carry the detonators. It was observed that the detonators were carrying without any safety jackets. The metallic structure was deformed and dislocated. The degree of severity was higher at the rear portion of the carriage.
- 3) Another vehicle bearing registration number 'OD23-N9322' was found stationed at the eastern (right) side of the vehicle bearing registration number 'JH02AM-2688' which was not damaged.
- 4) The 3rd vehicle bearing registration number 'WB53B5772' (made of Mahindra; color black) was also found stationed at the northern side of the damaged vehicle facing south. Cracks were observed in the frontal windshield in the impact of shock waves. The frontal left window glass was broken, and the rubber jackets were dislocated from their typical position.

to be true copy

90

5) Several shoes, burnt clothing, yellow and white colored wires along with burnt metallic wires, deformed metallic sheets etc. were scattered in the vicinity of the vehicle bearing registration number 'JH02AM-2688'.

Collection of evidence: During the examination Investigating Officer was guided to collect exhibits and suggested to send the Central Forensic Science Laboratory, Kolkata for necessary in-laboratory examination.

Opinion

Based on the above observations and information gathered during the investigation, the pattern of the explosion, the nature of damage and degree of devastation etc., it could be ascertained that the cause of the above incident might be due to mishandling of the explosive components (detonators) which was accidental in nature.

The lack of knowledge and proper training while handling such explosives might be one of the reasons which resulted in severe damage to the vehicle bearing registration number 'JH02AM-2688' and its vicinity and loss of lives. It is highly possible that the explosive devices exploded due to the heat generated by the mechanical cause like friction while unloading the cardboard cases of detonators. It was like a fast chain reaction might have been generated due to excessive vibration, which triggered the detonators to explode. The combined intense explosion and fire caused the vehicle to be damaged and thrown the people far away and deeply burned. Notably, the vehicle was unsafe to carry such explosive components (detonators).

Sd/-

(TANMOY KUMAR MUKHERJEE)

Memo No. CSMD/850/2024/15/RFSL/DGP(1)/RFSL/DGP

Dated: 28-10-2024

Copy forwarded to the Officer-in-Charge Lokepur P.S.District Birbhum

Pincode _____ for onward transmission to the Investigating Officer.

DESPATCH DETAILS

NO. 853/1 /RFSL/DGPDATE 28/10/2024*Tanmoy Kumar Mukherjee 28/10/2024*

Signature with Seal

(TANMOY KUMAR MUKHERJEE)

Tanmoy Kumar Mukherjee

Scientific Officer

Regional Forensic Science Laboratory

Durgapur, Govt. of West Bengal



91



To
The Assistant Director
Regional Forensic Science Laboratory (RFSL)
Shankarpur, Durgapur
District- Paschim Burdwan
Pin-713212

Through Court of Ld Judicial Magistrate, Dubrajpur, Birbhum

Ref :- Lokepur PS Case No. 75/24 dated 07/10/2024 u/s 287/288/106 BNS & 3/4 ES Act

Sub :- Prayer for providing Expert opinion.

Respected Sir,

In sending herewith authorized Constable 815 Himanshu Rajbanshi of Dubrajpur PS before your esteemed laboratory to collect Expert Opinion to the effect that on 08/10/2024 as per request of Hon'ble Superintendent of Police, Birbhum Sir, your Composite Forensic Investigation Team visited the place of occurrence (PO) of the above noted case at Gangaramchak and Gangaramchak-Bhadulia Coal Mine under Lokepur PS, Dist-Birbhum in connection with incident occurred at said mine on 07/10/2024. Right now I am investigating the case.

It is pertinent to state that a Writ Petition has been filed before Hon'ble High Court at Calcutta in connection with this case vide WPA(P) - 456/2024. (Bharatiya Abahelito Party & Anr. Vs The State of West Bengal & Ors.). Ld Court directed to submit a comprehensive report incorporating the progress of investigation, the steps taken by the State, the quality of explosives and if it is possible to submit the FSL report. On 05.11.2024 is fixed for submitting the report.

I attested signature of authorized Constable 815 Himanshu Rajbanshi of Dubrajpur PS, Dist-Birbhum as follows

Under the above backdrop, I pray that the Expert Opinion Report may kindly be supplied to authorized constable 815 Himanshu Rajbanshi of Dubrajpur PS for the interest of investigation.

Signature of 815 Himanshu Rajbanshi



815
Himanshu Rajbanshi

Attested
by

28/11/24

Officer-in-Charge

Dubrajpur Police Station
Dubrajpur, Birbhum

Forwarded

Shatabhika Das

Ld Judicial Magistrate, Dubrajpur

Birbhum

28/10/24

Judicial Magistrate
Dubrajpur, Birbhum

28/10/24

Received but not Verified
Regional Forensic Science Laboratory

Yours faithfully

Tm

(Tapal Biswas)

Inspector of Police

OC Dubrajpur PS, Birbhum

Dated :- 28/10/2024

Officer-in-Charge

Dubrajpur Police Station
Dubrajpur, Birbhum

DR No

6435/24

dt 28/10/24



92

3414/1012

28/10/24

Annex-V



भारत सरकार

GOVERNMENT OF INDIA

पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पेसो)

PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
(Formerly Department of Explosives)

कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक, पूर्वी अंचल

O/o Jt. Chief Controller of Explosives, East Circle

8, एस्प्लेनेड ईस्ट, कोलकाता - 700069

8, Esplanade East, Kolkata- 700069

Email: jtccekolkata@explosives.gov.in / website: www.peso.gov.in

Phones- 033-22486600 EPBX
Direct 033-22489524
Fax 033- 033- 22439322

कार्यालयीन उद्देश्य के सभी पत्राचार "संयुक्त मुख्य विस्फोटक नियंत्रक" के पदनाम से भेजे जाएं, अधिकारी के व्यक्तिगत नाम से नहीं।

All communications intended for this office should be addressed to the "Jt. Chief Controller of Explosives" NOT by officer's name

No. CB-3278/2024

Date: 23rd October, 2024

To,

The Superintendent of Police,

District: Birbhum,

West Bengal - 721507

Sub: Examination and disposal of seized exhibits pertaining to Case No. 75/24 dt. 07.10.2024 under Section 278/288/106 BNS and 3/4 of Explosives Substance Act, 1908 - reg.**Ref:** Letter No. Nil dt. 09.10.2024 of S.I of Police, PS-Lokepur, District: Birbhum, W.B.

Dear Sir,

The following is my report of examination and destruction of the police exhibits pertaining to subject case. The materials pertaining to above case has been handed over to me by Shri Probir Kr. Mondal, S.I of Police, PS- Lokepur, District Birbhum, West Bengal which were taken from accident site during my visit on 09.10.2024 to investigate the cause of explosion occurred in a explosives van at Gangaramchak and Gangaramchak-Bhadulia coal mine in Khoyrasole block, Lokpur Police Station, Birbhum District.

Sl. No.	Exhibit No./Date, Police Station/District	Exhibit detail as provided by Police authority	Quantity of Explosives	Class/Division	Remarks
1.	Case No. 75/24 dt. 07.10.2024, PS- Lokepur, District: Birbhum, W.B.	Nonel 25/450 (Make: Solar)	1 Bundle containing 5 Nos of Nonel Detonators.	Class-6, Div-3	Seized from the accident site on 07.10.2024.
2.	Case No. 75/24 dt. 07.10.2024, PS- Lokepur, District: Birbhum, W.B.	Electric Detonators	1 Nos Electric Detonator.	Class-6, Div-3	Seized from the accident site on 07.10.2024.

Verified to be true Copy
H. 10/10/24
Jt. C.C. P.S.

93

Based on my careful examination and observation of the exhibits, I am of the opinion that the contents of exhibits mentioned in Sr. No. 1 to 2 in the above table are Explosives as stated and defined in Schedule-I of The Explosives Rules, 2008. A license is mandatory for manufacture, import, export, transport, possession for sale or use of the explosives stated above.

The materials were examined and found to be in deteriorated condition. As the seized and deteriorated explosives are unsafe for storage for further period. After examination of the above exhibits, the explosives were destroyed safely on date mentioned in the above table in the interest of safety of public and property as under Rule-129 of The Explosives Rules, 2008 in the presence of Shri Probir Kr. Mondal, S.I of Police, PS- Lokepur, District Birbhum, West Bengal on 09.10.2024. The remnants/debris of the above exhibits is handed over to Shri Probir Kr. Mondal, S.I of Police on 10.10.2024.

Yours faithfully,



(Rabintra Jain Biruly)

Dy Controller of Explosives

For Jt. Chief Controller of Explosives,

East Circle, Kolkata



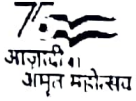
Copy to:

1. The Chief Controller of Explosives, Nagpur
2. The Inspector In-Charge, PS-Lokepur, District: Birbhum, West Bengal

For Jt. Chief Controller of Explosives,

East Circle, Kolkata

94



भारतसरकार
भ्रम एव शेजगार मंत्रालय
खान सुरक्षा महानिदेशालय
पूर्वी अंचल, सीतारामपुर

Government of India
Ministry of Labour & Employment
Directorate General of Mines Safety
Eastern Zone, Sitarampur



Directorate General of Mines Safety, Eastern Zone, Sitarampur Region No. 3, Post: Sitarampur-713359, Dist: Paschim Bardhaman

No. DGMS/EZ/SR-III/2024/876

Sitarampur Date: 30.10.2024

From,
Director of Mines Safety
Sitarampur Region 3
Directorate General of Mines Safety (Eastern Zone),
Post: Sitarampur – 713359, Dist: Paschim Bardhaman

To,
Inspector of Police / Officer-in-Charge,
Dubrajpur Police Station,
Post- Dubrajpur-731123, Birbhum District

Sub: Prayer for providing expert opinion.

Ref : Your Letter No.6368/24 dated 25.10.2024 referring the Lokepur PS Case No. 75/24 dated 07.10.2024 u/s 287/288/106 BNS & ¾ ES Act.

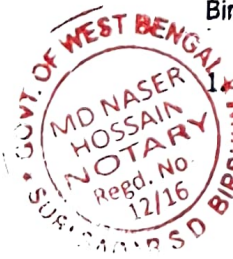
Sir,

With reference to the above subject, the point-wise information of the fatal accident occurred on 07.10.2024 at Gangaramchak & Gangaramchak Bhadulla Coal Mine of M/s WBPDCI in Birbhum district, West Bengal as sought is as follow:

The team of the officers of this Directorate that inspected the site of the accident at the Gangaramchak & Gangaramchak Bhadulla Coal Mine of M/s WBPDCI:

- (i) S/Shri S S Prasad, Deputy Director General of Mines Safety, Eastern Zone, Sitarampur;
- (ii) S S Soni, Director of Mines Safety, Sitarampur Region No-III;
- (iii) P Damodar, Director of Mines Safety (Electrical), Eastern Zone, Sitarampur;
- (iv) Ramesh Walikar, Deputy Director of Mines Safety, Sitarampur Region No-II, Sunil
- (v) Baby Yohannan, Deputy Director of Mines Safety (Mechanical), Eastern Zone, Sitarampur and
- (vi) Parvez Alam, Deputy Director of Mines Safety, Sitarampur Region No-III.

One or more members of the team visited the mine on different dates.



95

2. Details inspection report is as follow:

Date	details
08.10.2024	Visited the site of the accident in the mine, but could not enter because of fencing erected around the accident place due to restriction from state administration.
09.10.2024	Inspection of the site of the accident in mine and gathering of information
10.10.2024	Inspection of the site of the accident in mine and gathering of information
14.10.2024	Inspection of the site of the accident in mine and gathering of information
24.10.2024	Inspection of the site of the accident in mine and gathering of information

3. This is under investigation.

4. This is under investigation.

5. Yes.

(a) List of the seized documents / records:

S No.	Documents/ records	Quantity (Numbers)
i.	Authorisation book of mine officials	05
ii.	Statutory Diary of Safety Officer	01
iii.	Statutory Diary of Manager	02
iv.	Form-D of M/s GMPL (from 01.06.2024)	01
v.	Blasting Officer Diary (from 02.09.2024 to 06.10.2024)	01
vi.	SOP issued register	01
vii.	Blaster Diary of shot firer (01.09.2024 to 06.10.2024)	01
viii.	Inspection file of Explosive & accessories carrying vehicle	01

(b) List of seized items:

- (i) Empty match box with Bidi,
- (ii) Mobile phone parts,
- (iii) Damaged helmets,
- (iv) Damaged shoe and
- (v) One open lock

6. Inquiry is under progress.

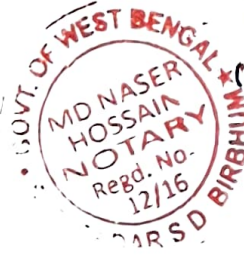
7. Inquiry has been started. It is under progress.

8. Nil

This is for your information.

Yours Faithfully,

Shyam Sunder Soni
 (Shyam Sunder Soni)
 Director of Mines Safety
 Sitarampur Region No.III



Annexure - "H" 96



RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
25 BRADBOURNE ROAD
KOLKATA - 700 001
IFSC CODE: RATN0000161

A/c Payee

Valid for 3 months from the date of issue

दिनांक Date 08/10/2024
D D M M Y Y Y Y

Pay MANGAL SINGH

या धारक को Or Bearer

रुपर Rupees Twenty lac only

अदा करें ₹ 20,00,000/-

खाता सं. A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Biswas

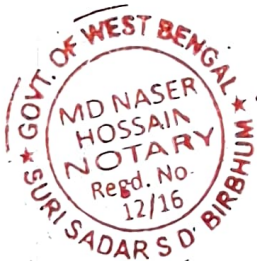
Authorised Signatory

Payable At Par At All RBL Bank Branch/es In India

Prashanta K. Choudhury

Please sign above

⑈007959⑈ 7001760021 013860⑈ 29



Mangal Singh

97

RBLBANK
apno ka bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
26 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE: RATN0000181

RPE Payee

Valid for 3 months from the date of issue
दिनांक Date **08/02/2024**
D D M M Y Y Y Y

Pay **MANGAL SINGH** या धारक को Or Bearer

रुपर Rupees **Ten Lacs Only.**

अदा करें ₹ **10,00,000/-**

खाता सं. A/c No. **409000921014**

For GOQUEST SOLUTION PRIVATE LIMITED
For GOQUEST SOLUTION PRIVATE LIMITED
Ashok Kumar Bhatia
Authorized Signatory

Payable At Par At All RBL Bank Branch/es In India

For GOQUEST SOLUTION PRIVATE LIMITED
Parashram Chandra
Authorized Signatory

Please sign above

⑈007960⑈ 7001760021 013860⑈ 29

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No. 12/16
SURI SADAR S D BIRBHUM

Mangal Singh

Services till 31/03/2024 CA 2552466

98

RBL BANK
apna ka bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
25 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RATN0000161

Acc Payee

Valid for 3 months from the date of issue
दिनांक Date 08 10 2024
D D M M Y Y Y Y

या धारक को Or Bearer

Pay Anita Yadav

रुपर Rupees Twenty lakh only

अका करें ₹ 2000000

खाता सं. A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED
For GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Bishnoi
Authorised Signatory

Authorised Signatory

Please sign above

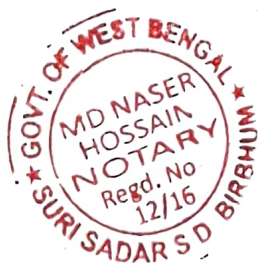


For GOQUEST SOLUTION PRIVATE LIMITED

Payable At Par At All RBL Bank Branch/es In India

Prabhat Kumar Choudhary
Authorised Signatory

⑈007955⑈ 7001760021: 0138860⑈ 29



ANKUSH YADAV

99

RBL BANK
apna ka bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
28 BRABOURNE ROAD
KOLKATA - 700 001
IF&C CODE : RATN000161

Valid for 3 months from the date of issue
दिनांक Date **08 10 2024**
D D M M Y Y V V

A/c Payee

Pay Anita yadav

या धारक की Or Bearer

रुपय Rupees Ten lakh only

अवा करें ₹ **1000000** —

उपरोक्त विल.
A/o No. **409000921014**

For GOQUEST SOLUTION PRIVATE LIMITED
For GOQUEST SOLUTION PRIVATE LIMITED
Ashok Kumar Bhatia
Authorised Signatory

Payable At Par At All RBL Bank Branch/es In India

Prabhat K Choudhary
Authorised Signatory
Please sign above

⑈007925⑈ 700176002⑈ 013860⑈ 29



Received
on behalf of Anita Yadav
ANKUSH YADAV

100



RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
25 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE: RATH0000161

Atc payee

Valid for 3 months from the date of issue

दिनांक
Date 08 10 2024
D D M M Y Y Y Y

Pay Rani Mumu

या धारक को Or Bearer

रुपर Rupees Twenty lakh only

अदा करें ₹ 2000000

खाता सं.
A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Bhas

Authorised Signatory

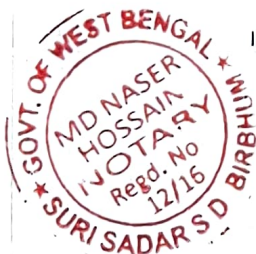
For GOQUEST SOLUTION PRIVATE LIMITED

Prabhatkr Choudhary
Authorised Signatory

Payable At Par At All RBL Bank Branch/es In India

Please sign above

⑈007945⑈ 700176002⑈ 013860⑈ 29



Rani Mumu

101



RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR, THAPAR HOUSE
25 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RATN0000161

Valid for 3 months from the date of issue
दिनांक Date 08 10 2024
D D M M Y Y Y Y

ALL payee

Pay Rani MURMU

या धारक को Or Bearer

रुपर Rupees Ten lakh only

अवा करें ₹ 10000000 -

खाता सं. A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Bhatia

Authorised Signatory

For GOQUEST SOLUTION PRIVATE LIMITED

Shashank K Choudhary

Authorised Signatory

Please sign above

Payable At Par At All RBL Bank Branch/es In India

⑈007923⑈ 700176002⑈ 013860⑈ 29



Rani MURMU

102

RBLBANK
apno ka bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
25 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RATN0000161

A/c payee

Valid for 3 months from the date of issue
दिनांक Date 08 10 2024
D D M M Y Y Y Y

Pay China Hemram

या धारक को Or Bearer

रुपए Rupees Ten lakh only

अदा करें

₹ 1000000 —

खाता नं. A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED
FOR GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Bhatia
Authorised Signatory

For GOQUEST SOLUTION PRIVATE LIMITED

Authorised Signatory

Prabhat K Chandra
Authorised Signatory

Please sign above

Payable At Par At All RBL Bank Branch/es In India

⑈007922⑈ 700176002⑈ 013880⑈ 29

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No. 12/16
SURI SADAR S D BIRBHUM



Sachin/MI/CTS-2010 06-349-0168 5

103

RBL BANK
apno ka bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
29 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RATN0000181

A/c payee

Valid for 3 months from the date of issue

वित्तिक
Date 08 10 20 24
D D M M Y Y Y Y

Pay *china Hemram*

या धारक को Or Bearer

रुपए Rupees *Twenty lakh only*

अदा करे ₹ 2000000

आम र. A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED
For GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Ardas

Authorised Signatory

For GOQUEST SOLUTION PRIVATE LIMITED

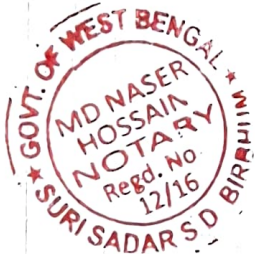
Authorised Signatory

Payable At Par At All RBL Bank Branch/es In India

Prabhat K Chandra

Please sign above

Authorised Signatory



⑈007944⑈ 700176002⑈ 013860⑈ 29



104

RBLBANK
apno ka bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
25 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RATN0000161

A/c Payee

Valid for 3 months from the date of issue

दिनांक
Date 08 10 2024
D D M M Y Y Y Y

Pay Buri Hembram

या धारक को Or Bearer

रुपए Rupees Twenty lakh only

अदा करें

₹ 2000000

खाता सं.
A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED
For GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Bhas
Authorised Signatory

Authorised Signatory

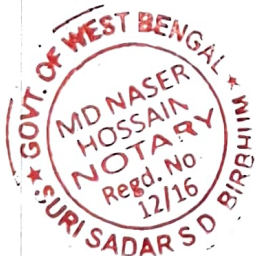
For GOQUEST SOLUTION PRIVATE LIMITED

Payable At Par At All RBL Bank Branch/es In India

Prabhantra Choudhary
Authorised Signatory

Please sign above

⑈007946⑈ 700176002⑈ 013860⑈ 29



L.T. J. of
Buri Hembram

105

RBLBANK
apno ka bank

RBL Bank Limited
THAPAR HOUSE, KOLIKATA Branch
FIRST FLOOR THAPAR HOUSE
25 BRABOURNE ROAD
KOLIKATA - 700 001
IFSC CODE: RATN0000161

Atc payee

Valid for 3 months from the date of issue
दिनांक Date: 08 10 2024
D D M M Y Y Y Y

Pay Buri Hembram

या धारक को Or Bearer

रुपए Rupees Ten lakh only

अदा करें ₹ 1000000 —

चक्रा नं. A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED
FOR GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Biswas
Authorized Signatory

For GOQUEST SOLUTION PRIVATE LIMITED

Prabhat K Choudhary
Authorized Signatory

Authorized Signatory

Please sign above

Payable At Par At All RBL Bank Branch/es In India

⑈007924⑈ 700176002⑈ 013860⑈ 29



106



RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
28 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RBLN0000181

A/c payee

Valid for 3 months from the date of issue

दिनांक
Date 08 10 2024
D D M M Y Y Y Y

Sankhralal (M) / CTS-2010 06-Sep-2024 CA 2562485

Pay Mani MUSMU या धारक को Or Bearer

रुपर Rupees Twenty lakh only

अदा करें ₹ 2000000

खाता सं.
A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED
For GOQUEST SOLUTION PRIVATE LIMITED
Ashok Kumar Biswas
Authorised Signatory

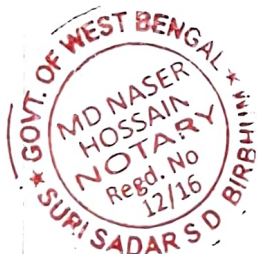
For GOQUEST SOLUTION PRIVATE LIMITED Authorised Signatory

Payable At Par At All RBL Bank Branch/es In India

Srabhanika Choudha
Authorised Signatory

Please sign above

⑈007943⑈ 700176002⑈ 013860⑈ 29



LTI of
Mani Musmu
Sneha Chatterjee

107

RBLBANK
apna ka bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
25 BRADBOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RATN0000161

A/c Payee

Valid for 3 months from the date of issue
दिनांक Date 08 10 2024
D D M M Y Y Y Y

Pay Anjali Masandi

या धारक को Or Bearer

रुपए Rupees Twenty lakh only

अदा करें ₹ 2000000

खाता सं. A/c No. 409000921014

For REQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Bhatnagar

Authorised Signatory

For REQUEST SOLUTION PRIVATE LIMITED

Swabhanu K Choudhary

Authorised Signatory

Payable At Par At All RBL Bank Branch/es In India

Please sign above

⑈007942⑈ 700176002⑈ 013860⑈ 29



अंजली मसंडी

Sample/Model (M1) / CTS-2010 06-Sep-2024 CA 2562-405

108

RBLBANK
apno ka bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
28 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RATN0000161

A/c Payee

Valid for 3 months from the date of issue
दिनांक Date: 08 10 2024
D D M M Y Y Y Y

Pay Subhadra Ghosh

या धारक को Or Bearer

रुपए Rupees Twenty lakh only

अदा करें ₹ 2000000 —

खाता सं. A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED
For GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Bihari
Authorised Signatory

Authorised Signatory

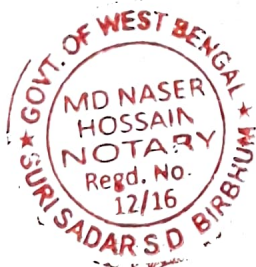
Please sign above

For GOQUEST SOLUTION PRIVATE LIMITED

Prabhat K Choudhary
Authorised Signatory

Payable At Par At All RBL Bank Branch/es In India

⑈007941⑈ 700176002⑈ 013860⑈ 29



शुभेन्द्र

Seahansa (M) / CTS-2010 06-Sep-2024 CA 2562485

109



RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
28 BRABOURNE ROAD
KOLKATA - 700 001
IFSC CODE : RATN0000161

A/c Payee

Valid for 3 months from the date of issue
दिनांक Date 21/10/2024
D O M B Y Y Y

Pay SUBHADRA GHOSH

या धारक को Or Bearer

रुपर Rupees Ten lakh only

अदा करें ₹ 1000000 —

खाता सं. A/c No. 409000921014

FOR GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Ghos
Authorised Signatory
Authorised Signatory

For GOQUEST SOLUTION PRIVATE LIMITED

Payable At Par At All RBL Bank Branch/es In India

Hemant Kumar
Authorised Signatory

Please sign above

⑈008000⑈ 700176002⑈ 013860⑈ 29

Handwritten signature



110

RBL BANK
RBI Regd. Co. (Bank)

RBL Bank Limited
THAPAR HOUSE KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
23 BRABOURNE ROAD
KOLKATA - 700 001
WSC CODE: RA1N0000181

ATC payee

Model for Transmission from the Office of issue
Date: 24/10/2024

Pay MAHADEB MARANDI

या धारक को Or Bearer

रुपय Rupees Five lakh only

अदा करें ₹ 500000 -

अ/c No. 409000921014

FOR REQUEST SOLUTION PRIVATE LIMITED
Ashok Kumar Bishal
Authorised Signatory

Payable At Par At All RBL Bank Branch/es in India Kolkata 1st Region

⑈008036⑈ 700176002⑈ 013860⑈ 29

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No. 12/16
SADAR S.D. BIRBHUM

महादेव मरान्दी

111

RBLBANK
RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
28 BRANDBURG ROAD
KOLKATA - 700 001
RSC CODE: RATN000181

Valid for 3 months from the date of issue
Date **24/10/2024**

All Payable

या धारक को Or Bearer

Pay **KHANDU MARANDI**

रुपये Rupees **Five Lakh only**

अवा करें ₹ **500000** —

IBFT FL A/c No. **409000921014**

For **GOQUEST SOLUTION PRIVATE LIMITED**
Ashok Kumar Bistral
Authorized Signatory

Payable At Par At All RBL Bank Branch/es In India

Hameer Berman
Authorized Signatory

⑈008035⑈ 700176002⑈ 013860⑈ 29

Khandu Marandi

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No. 12/16
SURI SADAR S.O. BIRENIM

112

RBL BANK
and to bank

RBL Bank Limited
THAPAR HOUSE, KOLKATA Branch
FIRST FLOOR THAPAR HOUSE
35 RAJBOURNE ROAD
KOLKATA - 700 001
RSC CODE: RATN0000961

A/c Payee

Valid for 3 months from the date of issue
Date

24	10	20	24
----	----	----	----

To Pay RAKHISWAR HEMBERAM

या धारक को Or Bearer

रुपये Amount Five Lakh only

अदा करें ₹

500000	—
--------	---

UID & A/c No. 409000921014

For GOQUEST SOLUTION PRIVATE LIMITED

Ashok Kumar Biswas

Authorised Signatory
Authorised Signatory

For GOQUEST SOLUTION PRIVATE LIMITED

Hameer Singh

Authorised Signatory

Please sign across

Payable At Par At All RBL Bank Branch/es In India

⑈008037⑈ 7001780021 013860⑈ 29

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
REGD. NO. 12/16
SADAR SD BIRBHUM

रुपये पांच लाख केवल

Annexure - I - 113 -

Advice of Local Fund Account/Personal Deposit Account/Provident Fund Account/ Personal Leader Account

(For Payment of Beneficiary in Cheque)

Local Advice Id : 157
Memo No : 76/PL/24-25
Operator Code : 14
Local Account : 00-8443-00-106-005-23-00-00-0

Local Advice Date : 08/10/2024
Memo Date : 08/10/2024
Operator Designation : COLLECTOR, BIRBHUM, (PL)
Total no of References :

P-149

GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No 12/16
SURI SADAR S D BIRBHUM

For Use of the Operator

Reference Number	Scheme ID	Scheme Description	Cheque No	Cheque Date	Payee/ Beneficiary Name	Amount (Rs)	Purpose
20241000003937	12052	MINORITIES DEV. AND FINANCE	912371	08/10/2024	SUBHADRA GHOSH	200000	EX-GRATIA GRANT
20241000003937	12052	MINORITIES DEV. AND FINANCE	912372	08/10/2024	ANJALI MARANDI	200000	EX-GRATIA GRANT
20241000003937	12052	MINORITIES DEV. AND FINANCE	912373	08/10/2024	MANI MURMU <i>cancel</i>	200000	EX-GRATIA GRANT
20241000003937	12052	MINORITIES DEV. AND FINANCE	912374	08/10/2024	CHINA HEMRAM	200000	EX-GRATIA GRANT
20241000003937	12052	MINORITIES DEV. AND FINANCE	912375	08/10/2024	RANI MURMU	200000	EX-GRATIA GRANT
20241000003937	12052	MINORITIES DEV. AND FINANCE	912376	08/10/2024	BURI HEMRAM	200000	EX-GRATIA GRANT

Pay Rs 1200000. In words - Rupees Twelve Lakh only, by Cheque

Assistant / Accountant

Signature of PL/LE/PF/OD Operator

Signature

[Handwritten Signature]

Annexure - "I" 113

114

e-Advice of Local Fund Account/Personal Deposit Account/Provident Fund Account/ Personal Leader Account

(For Payment of Beneficiary in Cheque)

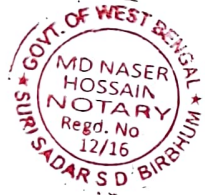
Local Advice Id : 1E9
 Memo No : 77/N/PL/24-25
 Operator Code : 14
 Head of Account : 00-8443-00-106-005-23-00-00-0

Local Advice Date : 08/10/2024
 Memo Date : 08/10/2024
 Operator Designation : COLLECTOR, BIRBHUM (PL)
 Total no of References. : 1

Sl No	Reference Number	Scheme ID	Scheme Description	Cheque No	Cheque Date	Payee/ Beneficiary Name	Amount (Rs)	Purpose	IT/VAT Deducted	For Use of Treasury /PAO	
										Approved	Objected
1	20241000003938	12052	MINORITIES DEV AND FINANCE	912377	08/10/2024	MANI MURMU	200000	EX-GRATIA GRANT TO THE NEXT	No		

Pay Rs. 200000. In words - Rupees Two Lakh only, by Cheque

114



Assistant / Accountant

(Signature)
 Signature of PULF/PIF/OD Operator

Signature of Joint Signatory

Nezarath Deputy Collector
BIRBHUM

Pay
1 nos cheque

115

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, BIRBHUM
DISASTER MANAGEMENT SECTION
PRASHASAN BHAVAN,
SURI, BIRBHUM
Telephone No.03462 255572, E-mail: dmd.birsuri@gmail.com



Memo No- 410 /DMD/BIR

Dated - 30/12/2024

To
The Principal Secretary
Government of West Bengal
Home & Hill Affairs Department
Nabanna, 325, Sarat Chatterjee Road
Howrah-711102.

Sub.- Regarding appointment on compassionate ground due to accidental explosion at Gangarampur Chak village, P.O. - Bhadulia under Khoyrasole Block on 07.10.2024

Madam,

With reference to the above, please find herewith the list of 06 (Six) candidates for appointment on compassionate ground in connection with accidental explosion at Gangarampur Chak village, P.O. - Bhadulia at Khoyrasole Block on 07.10.2024 under Suri (Sadar) Sub-Division, Birbhumi District.

Sl. No.	Name of deceased with Father/husband name and Address	Next of kin(s) with address	Relation of the next of the kin with deceased	Date of birth of the candidate	Qualification
1	Bhajaram Ghosh (45Y) S/O - Sukhen Ghosh Vill- Palpai, P.S- Kankartala	Subhadra Ghosh Vill- Palpai, P.S- Kankartala	Wife	01.01.1984	Class III passed
2	Yuddha Marandi (44Y) S/O Janak Marandi Vill-Debganj, P.S-Lokepur	Ajit Marandi Vill-Debganj, P.S-Lokepur	Son	02.01.2008	Madhyamik Passed
3	Jaydeb Murmu (53Y) S/O Haru Murmu Vill- Bastabpur, P.S-Lokepur	Mani Murmu Vill- Bastabpur, P.S-Lokepur	Wife	17.10.1986	Class VII Passed
4	Somlal Hemram (40Y) S/O Gurdhu Hemram Vill- Bastabpur, P.S-Lokepur	Chandne Hemram Vill- Bastabpur, P.S-Lokepur	Daughter	23.10.2010	Reading in Class VIII in 2024
5	Rabilal Murmu (34Y) C/O - Kalomoni Murmu Vill- Bastabpur, P.S-Lokepur	Rani Murmu Vill- Bastabpur, P.S-Lokepur	Wife	08.02.1998	H.S. Passed
6	Mangal Maradi (34Y) S/O Supal Maradi Vill- Debganj, P.S-Lokepur	Buri Marandi (Hemram) Vill- Debganj, P.S-Lokepur	Wife	20.03.1993	Took admission in Primary School.

In this context, the supporting documents of the applicants are sending herewith for his kind perusal and taking necessary steps in this regard.

Enclosed: As stated.

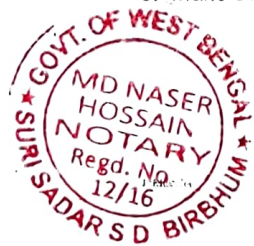
Yours Faithfully,
District Magistrate
Birbhumi

Memo No. 410/1(5) /DMD/BIR

Dated- 30/12/2024

- Copy forwarded for information and taking necessary action to :
- 1 The Additional Director General of Police , Government Of West Bengal .
 2. The Superintendent of Police, Birbhumi
 3. The Sub-Division Officer, Suri (Sadar) Sub-Division, Birbhumi
 - 4 The Block Development Officer, Khoyrasole Dev. Block, Birbhumi.
 5. Make over copy to CA to ADM (Dev.), Birbhumi.

District Magistrate
Birbhumi



116

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, BIRBHUM
DISASTER MANAGEMENT SECTION
PRASHASAN BHAVAN,
SURI, BIRBHUM
Telephone No.03462 255572, E-mail: dmd.birsuri@gmail.com



Memo No 05 -DMD/BIR

Dated 02/01/2025

To
The District Magistrate,
Paschim Burdwan
Asansole

Sub : Forwarding the prayer of Smt. Sweta Kumari , W/O Lt. Amit Singh for seeking appointment for compassionate ground.

Sir,

With reference to the above, please find herewith the prayer of Smt. Sweta Kumari , W/O Lt. Amit Singh for seeking appointment for compassionate ground.

The matter is not under the jurisdiction of this District so the application is being forwarded alongwith all enclosure for information and taking necessary action from your end.

Encl: As stated

Yours faithfully,



District Magistrate
Birbhumi

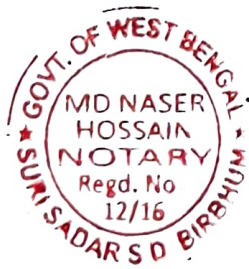
Memo No. 05/1(2) /DMD

Dated 02/01/2025

Copy forwarded for information and taking necessary action to :

1. Smt Sweta Kumari , W/O Lt. Arnit Singh, C/O- Shashi Bhushan Singh, VIII- Bhabhikshan Bigha, P O - Atma, Dist- Nalanda, State- Bihar, PIN-801303 (Mobile No-8877687440).
2. Make over copy to CA to ADM (Dev.), Birbhumi


District Magistrate
Birbhumi



BEFORE THE NATIONAL GREEN
TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

Original Application No. 222 OF 2024/EZ

News item titled "Six killed in accidental blast
in Birbhum coal mine" appearing in the Hindu
dated 08.10.2024

...Applicant

Affidavit on behalf of the Respondent No.4, the
District Magistrate, Birbhum

RAJIB RAY
Advocate
Bar Association Room No. 13
High Court, Calcutta
Mob- 9830132729/7980422764
Email::rajib.ray.official123@gmail.com